After I get the report, if I feel that there is something about which I should discuss with the leaders of the Opposition and thereafter try to find a solution, try to see how beat we can find a way out, certainly we will try our level best. Thereafter, I will come to the House and report to you and tell you the ultimate outcome of the discussion that we held today.

SHRI CHATURANAN MISHRA: Before the Session ends:

THE VICE-CHAIRMAN (SHRI MD. SALIM): I adjourn, the House for lunch for one hour.

The House then adjourned for lunch at forty-eight minutes past one of the clock.

The House reassembled after lunch at forty-nine minutes past two of the clock, The Vice-Chairman (Shri Suresh Pachouri) in the Chair.

# MOTION REGARDING THE SEVENTH REPORT OF THE COMMITTEE ON RULES—CONTD.

SHRI RAMESHWAR THAKUR: With reference to the motions regarding the seventh report of the Committee on Rules, in deference to the wishes of the Members, I move that:

"(iv) The proposed New Rule 40 A be *deleted.*"

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): I shall now put the amended motion to vote.

- I. "That the Seventh Report of the Committee on Rules presented to the Rajya Sabha on the 14t.h February, 1995 be taken into con sideration."
- II. "That this House agrees with the recommendations contained in

the Seventh Report of the Cbmit-ree on Rules, presented to the Ra-with the following amendments, jya Sabha on 14th February, 1995 namely:

- (i) In the proposed amendment to sub-rule (2) (vii) of Rule .47 *for* figures "50" *substitute* figures "100".
- (ii) In the proposed new Rule 51 (A) for figures "150" substitute figures "175",
  - (iii) Committee's recommendation regarding the acceptance of notices on FAX may be *deleted*.
- (iv) *The proposed* New Rule 40 A be *deleted*."

The motions was adopted.

# THE NATIONAL ENVIRONMENT TRIBUNAL BILL, 1995. .

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH); Mr. Vice-Chairman Sir, I beg to move:

"That the Bill to provide for strict liability for damages arising out of any accident occurring while handling any hazardous substance and for establishment of a National Environment Tribunal for effective and expeditious disposal of cases arising from such accident, with a view to giving relief and compensation cr damages to persons, property and the environment and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken consideration."

In doing so I submit that this Bill seekg to fulfil a long-felt demand for some mechanism for effective and expeditious relief and compensation for damages to persons, propert and

environment, particulary to victims of accidents in hazardous industries or operaions, including these occurring during transport of hazardous substances. The growth of hazardous industries and operations which pro-duce many industrial and domestic goobs needed by people is essential for development and in recent times there has been a tre-menous increase in the number of such industries. However, it increased the has also risk of accidents, not only to the workmen but also to others who may be the vicinity of the accident sites. Very often, the people affected by such accidents belong to the weaker strata of society with little capacity to secure compensation for their sufferings. Workers who are vic-tinies of such accidents in hazardous industries are protected by the Workmen's Compensation Act, 1923 and by Employee's' State Insurance Act of 1948, but the members of the public in the surrounding areas are not assured of any compensatifon except through long legal procedures-.

Environment

I need hardly emphasise the social importance of this Bill for protection of the environment. We face serious and the health environmental problems and integrity of our natural resources are in pollution caused danger. Environment by unplanned. Principle of strict civil liability and setting up of a National Environment Tribunal to deal with concerns relating to inherently dan gerous activities had originally arisen in the judgment of Supreme Court of India pertaining the Oleum Gas leak from the Sriram Food Fertilisers Industries. The Court had observed that an enterprise which is engaged in such activities poses potential the health and safety of the threat to persons working in the factory and residing in the surrounding area; and owes an absonondelegable duty to the com-Supreme Court has also munity. The observed in Charan Lal Sahu Vs. Jnin of India in the Bhopal Gas

Leak Case that, under the existing civil law, damages are determined by the Civil Courts, after a long drawn litigation, which destroyed the very purpose of awarding damages. In order to meet the situation, to avoid delay and to ensure immediate relief to the victims it was suggested that the law made by Parliament should provide for the constitution of Tribunals regulated by special procedure, for determining compensation to victims of industrial disaster.

The United Nations Conference on Environment and Development held at Rio de Janeiro in June 1992, has also called upon States to develop National Laws regarding liability and compensation for the victims of pollution and other environmental damages.

The number of Public interest litigations and court cases seeking compensation for damages to human health and the environment, particularly contamination of sub-surface water, is increasing. There is also an increasing trend in the number of industrial disasters. It has now become necessary to codify, streamline and develop the principles of strict liability for damage arising out of liability for damages arising out of handling of hazardous substance as defined in the Environment (Protection) Act. 1986

There exists a set of laws to regulate pullution and to penalise the. polluter but there is no mechanism to compensate those who become the victims of environmental degradation brought about by the callous activities of establishments carelessly handling hazardous substances. The compensation under the Public Liability Insurance Act. envisages only interim relief. under the Law of Tort are extremely time consuming and evidence of liability and quantification of the compensation is very difficult to establish. As the present system not provide for jurisprudence does compensation for environmental damage, it is proposed to

develop the Jaw of strict liability and to set up special legal institutions to redress this deficiency and also make adequate arrangements for interim relief.

I would like to hishulght briefly the main aspects of the proposed Bill. The Bill seeks to establish a Tribunal with, its hanches in each State and Union Territory, or for a group of states or Union Territories in a phased manner. In the first phase, in addition to the principal bench at Delhi, benches are proposed to be set up in Bombay, Calcutta and Madras, The Tribunal will consist of a Chairperson, Vice Chairperson, Judicial and Technical Members. Jurisdiction, powers and authority of the Tribunal may be exercised by its benches. A bench shall consist of a judicial member and a technical member.

The Tribunal shall not be bound by the procedure laid down in the Code of Civil Procedure but shall be guided by the principles of natural justice. The Tribunal shall have power to regulate its own procedure, and also would enjoy powers vested in a civil court while trying a suit in respect of summoning and. enforcement of attendance of any person, taking evidence on oath and affidavits, powers requiring the discovery and production of documents, including requisition of any public record or document.

Access to the Tribunals will be available to the aggrieved persons or entities and representative bodies in the field of environment by making an application. On receipt of such an application, the Tribunal may, if satisfied after inquiry, admit the ap, plication for adjudication. If the. Tribunal *is* not so satisfied, it may summarily reject the applications after recording reasons.

The Tribunal will entertain claims for compensation for damage if it is presented within 5 years from the

occurrence of the damage. No other civil court shall have jurisdiction to entertern any claim or action which can oe entertained, tried or dealt with by the Tribunal.

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No application fees shall be charged in respect of cases brought before the Tribunal from persons whose income is below prescribed limits and from representative bodies; other-will to required to pay a fee not exceeding Rs. 1000/- to be determined by rules.

Appeals from the Tribunal will lie with the Supreme Court.

Non. compliance of Tribunals directions or orders will be punishable with imprisonment upto 3 years or with fine which may extend to Rs. 10 lakhs or both. The orders will, however, be passed after the accused is given an opportunity to show cause,

The proposed Tribunal Bill introduced in Lok Sabha in the Monsoon Session of the Parliament in 1993 and during the 3 PM, Monsoon Session of the Parliament in 1993, the Bill was referred to the Department-related Parliamentary Standing Committee on Science & Technology and Forests based on the Environment & Committee, two recommendations of the official amendments, one for replacing the words, 'Chairman and Vice-Chairman' wherever they occur in the Bill by the words 'Chairperson' and 'Vice-Chairperson' and the other for the addition of a new sub-clause:

"(2) The Tribunal may, if it think fit, take up the cases for claims for compensation Suo-Motu" in the existing Clause-5 of the Bill were taken into consideration and were passed. The Suo-Motu power to the Tribunal was accepted because it was felt that the victims of the accident generally belong to lower strata of society and these victims either are too poor or are ignorant about their right for compensation.

During the debate in Lok Sabha, we have also accepted the consensus of Hon. Members keeping in view their strong sentiments as also the recommendation of the Psrliamenlary Standing Committee to delete the exemption contained in clause-4 of the Bill to bring in the Public Sector organisations at par with the Private Sector. The exemption of Clause-4 will fulfil the demand made by various sources who had alleged discrimination between the governmental bodies and the private sector units.

The proposed Bill was also debated in the media for some time. Various legal bodies and voluntrry organisations have made certain comments on the provisions of the bill. The main comments relate to (i) the limited scope of the Bill, (ii) exclusion of radio-active substances, and (iii) exclusion of workmen from the ambit of the bill. We have also received suggestions on the incorporating additional provisions for right to information, merger of public liability in the proposed bill and for shortening of time for making application for compensation.

Hon'ble Members of this House may apprectate that the scope of the proposed tribunal bill was restricted to accidents handling hazardous occurring while substances because damage caused by the substances other than those which are notified as hazardous are not easily amendable to assignation of cause-effect relationships and computation of losses. Including other substances also may lead to greater number of litigations. Before embarking upon such an unfamiliar area of liability and compensation, the Ministry of Environment and Forests would like to gain experience from the operation of the limited scope of the Tribunal Bill.

.Radio-activity has not been included in the proposed Bill because there is a separate legal mechanism under which the victims of radio-activity can clair compensation; Similiar is the case of workmen who are covered, under the Workmen Compensation Act.

Though there is no separate provision for the right to information in the proposed bill, the proedure to be adopted by the tribunal shall have enough scope for transprency. The time limit for application claiming compensation is not too short as perceived by various organisations because the manifestation of the sym. ptoms of carcinogenesis have a long gestation period, sometimes upto twenty years.

As regards the merger of the Public Liability Insurance Act 1991, with the National Environment. Tribunal Bill. We are of the opinion that the experience of the working of the Public Liability Insurance Act should be awaited for some time, before taking deci?ions to merge it with the proposed bill.

Sir, we consider this to be a very important social Legislation and the first of its kind in the world for providing relief, and compensation to victims of accidents while handling hazardous substances. We believe that the very scheme of the Bill will create a safety consciousness among the industries and protect the interest of people living in the neighbourhood of factories, while saving and conserving the environment.

With these words Sir, I move the motion.

The question was poposed.

#### SHRI GOPALSINH G. SOLANKI

(Gujarat): Mr. Vice-Chairman Sir, the Bill has been brought in because of the promise that had been given by india during the United Nations Conference on Environment and Development in the year 1992, regarding the liability and compensation from the victims of pollution and other environmental damages. The object of the Bill is also very good. It is to provide for strict liability for

damage arising out of the accidents Occuring while handling any hazard-dims substances and for the establihs-ment National Environmental Tribunal for effective and expeditious disposal of the cases from such accidents with a view to giving relief and compensation for the damages to life, property and en-vionment and for matter connected thereto. Bill has The been divided Into five chapters. First chapter deals with Preliminary; the second chapter deals with compensation for death of, or injury to, a person and damage to property and environment; the third chapter deals with Establishment of National Environment. Tribunal and Benches thereof; the fourth chapter deals with Jurisdiction and Proceedings of the Tribunal; and the fifth chapter deals with Miscellaneous regarding reliance of the rules etc. I penalty and would like first to point out clause 2 (d). It defines environment. But, at the same time, I would also like to ask a question whether in contravention of this particular thing which has been defined in environment, whethr the Ministry is going to penalise the Who are liabse.

[The Vine-Chairman (Miss Saroj khaparde) in the Chair].

Now, I come to clause 21. It is very much precarious and cannot be understood at all—the definition of Technical Member. Technical Member means a Member of Tribunal who is not a Judicial Member within 'he meaning of the clause. I would like to know who, could be a Technical Member and whether that Technical Member is having any qualification or not. But in the latter Part of this Bill, of course, the definition has been given, but so far the term 'Technical Member" is not all defined in the Bill. Then, in the Explanation also, it is said, "in the case of Tribunal having two or more Vice-Chairman reference to the ViceChairman in this Act shall be construed as a reference to each of the Vice-Chairman". What kind of re-ferenne? What happens if there is a difference of opinion on the part of the Members while taking some decision or how many Chair-Persons would be there? The, clause 0(30) is also ambiguous. In the case of a company, with its directors, managers, secretaries and other officers, who is directly in charge of and is responsible to the company or conduct of the business of the company? It is a question of vicarious liability. If the number of directors is more than one, if the number of manager is more than one, functioning in different capacities, if the number of secretaries is more than one,, whom are you going to hold responsible? T would like to suggest that there should be a vicarious liability so far as the directors managers and secretaries are concerned. Other, wise, it cannot be ascertained as to which person should be held respon-ble for the offence. Thereby we would be giving a chance to the per-oons who have committed the offence to escape from their responsibility. We would not be able to fix the responsibility in judicial proceedings.

Then, I Would like to refer to Explanation (ii) to sub-clause (2) of. clause 3 of the Bill. It says:

"injury" includes permanenti total or permanent partial disability or sickness resulting out of an accident.'

Here, I would like to point out that Pollution Control Boards have been formed in almost all the Stites. There are sorce mineral industries which cause air pollution and water pollution continuously. These have not been taken into account. These industries are cotinuously polluting the atmosphere and causing damage to the health of the people who are re-

siding nearby these industries. In fact, the view of the scientists is that no industry should be located within a two-kilometre radius of any human habitation. This perscription is not being followed. As a result of this, the environment is polluted and it is proving hazardous to the health of the people.

I would like to give an example here. There is a glass factory, the Ballabh Glass Factory, in Gujarat. Around this factory, within four years, more than 225 people have died. No action had been taken. Suits were filed for compensation, but nothing came out of it. They could not fix the reeponsibilty on that company. Similarly, there are petroleum companies. There are plastic factories. They are Continuously polluting the atmosphere. The petroleum companies release the oil efflunts into the land. For miles together, the water has been polluted. This poses a great danger to the health of the common people living nearby.

Then, Madam, I would draw your attention to sub-clause (4) of clause 4. It says:

"The Tribunal shall have and exercse, the same jurisdiction, powers and authorty in respect of the matters specified in the Public Liability Insurance Act. 1991, as the Collector has and may exercise and; for this purpose, the provisions of that Act shall have effect subject to the modification

that the references therein to the Collector shall be construed as including a reference to the Tribunal."

I would like to submit that so far as the question of jurisdiction is concerned, it is nowhere defined in this Bill. It says that the Tribunal shall have the same jurisdiction, etc., as that of a Collector. Even in the Pub-

Iic Liability Insurance Act, the jurisdiction of the Collector is not defined.

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Then, sub-clause (5) of the same clause, i.e. clause 4; prescribes an application fee of Rs. 1,000/-. Madam; the people who are the victims of such accidents are only the poor people. Therefore, I think, this fee is exorbitant. One cannot expect he dependents of the victoms to pay such a huge fee.

This is not at all necessary. It could be submitted by a nominal charge of one or two rupees. There are different procedures in different parts of the country. In Madhya Pradesh, for a case under the Motor Vehicles Act, stamp worth Rs. 15/- is required even if lakhs of rupees are claimed. In Gujarat, for the fourt-fee stamp we have to pay half the advalorem on the amount of compensation. In Bombay, indeed in Maharashtra, we have to pay just Rs. 15/-. Why can't we introduce just a token amount of one or two rupees? You can recover the stamp amount from the amount of compensation. If a poor person who comes to the court or the Tribunal, has to pay Rs. 1,000/- at the initial stage, he cannot afford this amount. Therefore, clause 5 is not at all required. Of course, at a later stage, the Bill speaks of annual income of person. They want to decide a particular limit of annual income for payment of the fee. I think, subclause (5) is not at all needed.

Then, sub-section 5(1) says that the Tribunal, after an enquiry, may reject the application summarily. Once an application is received and accepted by the Tribunal, the evidence has to be recorded. In the latter part of the Bills, it has been stated that all proceedings would not be according to the Civil Proneedure Code, but there would be semi-judicial proceedings. It is in the inter-

est of the affected people who art going to be compensated through the Tribunal that no summary rejection procedure should be there. The evidence has to be recorded, after which, if the Trbunal finds that the application deserves to be rejected, then, it could be rejected.

Then, in sub-clause (2) also the word "Just compensation" has been used. T want to know what you mean by compensation. have not laid You down any table schedule of or •compensation ' as to how much compensation can be there in case of death, "injury, permanent disability, partial disability and sickness. I find some the Workmen's tables or schedules in Compensation Act. We find them in the Motor Vehcles Act also. There are some criteria settled by the-courts also, according to the income of the person, his social status, his monetary status. What do you mean by Just compensation? It could be" Re. 1/- or it could be Rs. 1 crore. If a person dies in an aeroplane accident, the compensation is between Rs. 5 lakhs and Rs. 7 lakhs. If a person dies in a railway accident, the compensation is between Rs. 1 lakh and Rs. 2 lakhs. If an engineer dies, tinder' the motor accident claim, his famly can get Rs. 15 lakhs. But, Just one rupee can also be a Just compensation. so. there should be a fixed table of compensation.

Then, I draw your attention to subclause (4)(f). Reviewing its decisions is also not, necessary. • Can -a Judge who has delivered a judgement, review his' own decision? Ore has to So in an appeal or in revision. Here, We find that the Tribunal itself which has passed an order or art award, can go in for a revision. This is not correct. One has to go in ap. peal. The appellate authority, accor-ding to this Bill, is the Supreme

Court. If an applicant goes . to the same court, in case of dismissal by default of an ex-partie order, the court can review it, but not in the case of a judgement or an order which is finally passed. About the interim injunction, one can get the interim order only when he goes With the copies of the documents to be supplied to the opponent. That is there in clause 7(a). So, once the party supplies the copies which may be correct or may not be correct, he gats the injunction. This is harmful in-respect of both the opponent and the applicant.

In clause 9(1), I think it is a typographical mistake. It says: "The Tribunal shall consist of a Chairperson man". If it is meant for the male only, then it is discrimination against women. When you are going to have a policy of their 33 per cent representation in all walks of life, then this word 'Chairperson man" should not be there. 1 do not know how it has been printed or whether it is a typographical mistake. But, how it is to be construed, I take it for granted.

SHRI KAMAL NATH: It is a misprint. I had brought this mendment. First it was Chairman. The Parliamentary Standing Committee had observed that it should he changed to Chairperson. While this. Bill was being considered in the Lok Sabha, there was an amendment which I had moved saying wherever the word 'Chairman' existed, it should be replaced by "'Chairperson". Obvously this is a printing mistake. We have gone through the amendment procedure in the Lok Sabha for this very reason.

SHRI GOPALSINH G. SOLANKI: In the same clause, sub-clause (b) says: "Provided that every bench constituted in pursuance of this Clause sall include at least a judicial member and one technical member."

Environment

The word 'Teelnical member' has been used in many clauses and subclauses of this Bill, but till the last moment it has not been, defined. I will come to it later, how it has been defined. It has been defined as a man who has technical knowledge or has experience or has served somewhere in the capacity of Secretary or Additional Secretary. I would say that a man who has served or a man who has experience cannot be said to be a tenhnical person. He must have technical qualification. But this particular Bill lacks this thing.

Then in clause 10 also, "A person shall not be qualified for the appointment of Chairperson unless (a) is or has been a judge of Supreme Court or High Court; (b) has for at least two years held office of Vics-Chairm'an." You are going to appoint the tribunal politically but I do not understand haw a Vice-Chariperson could be available, who has put in two years of experience. But, why has it been inserted? .I would say it is in the political purpose and the whole Bill has been produced with a bureaucratic view of it getting fit into it.

- "(2) A person shall not be qualified for appointment as the Vice-Chairperson unless he-
- (a) is, or has been, a Judge or a High Court; or
- (b) has for at least two years held the post of a Secretary to the Government of India or any other post under the Central or a State Government carrying a scale of pay which is not less than that of an Additional Secretary to, the Government of India;"

They are going to oblige the people who have retired from the service. The age of the Member of this Tribunal would be 65 years. Therefore.

Government is going on trying to the have a political mileage.

Madam, I draw your attention to clause 10 (c) (ii), "has adequate knowledge of, or experience in legal administrative scientific or technical aspects of the problems relating to environment." .. (Time bell). Madam, I think I have 22 minutes and I am the only speaker from my party.

VICE-CHAIRMAN (MISS THE SAROJ KHAPARDE): I know.

SHRI GOPALSINH G. SOLANKI: "(d) has for at least three years held office as a Judicial Member or a Technical Member." Again I draw your attention to clause 10 (4), "A person shall not be qualified for appointment as a Technical Member unless he has adequate knowledge of, or experience in, or capacity to deal with, administrative, scientific or technical aspecst of the problems relating to environment." A person without technical qualification cannot have experience and if he has to serve in that particular post, then, he cannot be considered for appointment as a Technical Member for want qualification.

Lastly, Madam, I just want to mention two more points.

Clause 13 (2) deals with the differences between the Members of the Tribunal. Then, that matter has to be referred to the Chairperson. But I would like to suggest that there should be uneven number of Members and should be more than two Members. If any voting is to be taken up on any matter, then, it can be decided by a majority vote. We can avoid the burden of the work on the part of the Chairperson. The question of referring such disputes or differences to the Chairperson will be minimised.

would also like to draw your attention to clause 19. After the com-

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mencement of this Act, applications will be transferred to the Tribunal concerned. I would like to know from the Minister how many such applications are pending throughout the country with other courts.

One more thing which I have forgotten is about limitation on filing an application. So far as limitation on filing an application is concerned, it is five years. Since the offences are going to be harmful and tortuous in nature, I would like to submit that the question of limitation on filing an application should not be there. So far as offences about the health and safety of the people are concerned, it will be a continuous one and a tortouous one. And, lastly, I would like to say this. The appeal period has been prescribed as 90 days. In almost all cases, in the case of the Supreme Court, the appeal period is 120 days. So, instead of 90 days, the appeal period should be made 120 days. Thereafter, if the applicant/appellant satisfies the Supreme Court about the reason for the delay in filing the application, the delay could be condoned. Of course, a provision has been given.

The worst drawback in this Bill is that the Government is exempting public sector corporations. If that is done, many of the erring corporations would escape. For example, the ONGC is running tankers with hazardous substances and all. The tankers with accidents also. If meet corporations are exempt, then the victims are not going to get the benefit of the provisions. Therefore, the corporations which are profitmaking or run on commercial lines by the Government should not be exempted because it is against the Constitution. Formerly, when' the British rule was there, it was said. "The King can do no wrong." But here, we are in a democracy. AH are alike before the Constitution. Even the king or the President or the Prime Minister is

answerable. Therefore, such exemptions cannot be given and they should be made liable so far as the damage or compensation is concerned.

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Of course, this Bill has new provisions. The Tribunal is going to be established in the interest of the victims. Therefore, I support the Bill. Thank you.

श्री सुरेश पचौरी (मध्य प्रदेश)ें: उपसभाध्यक्ष महोदया, किशी परिसंकटमय पदार्थ की उठाई-भराई के समय होने वाली किसी दुर्घटना से उद्भुत नुकसान के लिए कठोर दायित्व का उपबंध करने की दृष्टि से, पर्यावरण को हुए नुकसान को देखते हुए यह जो राष्ट्रीय पर्यावरण अधिकरण विधेयक, 1995 ग्रभी माननीय मंत्री जी ने प्रस्तत किया है, मैं उसकी सराहना करते हुए उसका समर्थन करता हूं।

महोदया, उद्योगों के कियाकलायों के द्वारा जो दुर्घटना होती थी ग्रौर उससे जो लोग प्रभादित होते थे उनको शीध मावजा मिल सके, इसके लिए इस बिल के माध्यम से जो प्रयास किया गया है वह एक भ्रच्छा कदम है भ्रौर इसकी सराहना की जानी चाहिए । यह विश्व में प्रापने ग्राप में एक ग्रद्भत बिल है। मैं यदि यह कहुं तो कोई ऋतिश्योक्ति नहीं होगी कि माननीय मंत्री जी ने पिछले समय में रियो डी जनेरो में जो युनाइटेड कांफ़ेंस हुई थी, उसमें जो भारत को सम्मान दिलाया और वहां जो रेजो-लशन पास कराने में एक महत्वपूर्ण श्रीर ग्रद्भत भूमिका ग्रदा की, उसी तारतस्य में यह बिल लाया गया है भ्रौर यह बिल विश्व में ग्रपने ग्राप में एक ग्रदभत पहल है, एक अनुकरणीय प्रयास है । यह जो नेशनल एनवायरमेंट टिब्यनल विल लाया गया है, इससे गरीबों को होने वालीक्षति के लिए उनको शीघ्र मआवजा मिल जाएगा। पहले जो पहिलक इन्सोरेंस लायबिलिटी एक्ट, 1991 उसके तहत जो भी प्रभावित लोग होते थे उनको एण्टीरिम रिलीफ मिलती थी. श्रंतरिम सहायता मिलती थी, लेकिन इस बिल के पास होने के बाद ऐसे लोगों को अविलंब राहत राशि मिल पाएगी, उपलब्ध हो पाएगी। यह एक अच्छा कदम है।

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महोदया, खतरनाक द्रव्य से जो क्षति पहुंचती है और उससे जो गड़बड़ी होती है, वह तो होती है, उसके बाद अपटर एफेक्ट्स भी होते हैं, जो हमने भोपाल में देख हैं। भोषाल में जो गैस ट्रजडी हुई, उससे अहां हजारों लोग मीत के शिकार हुए, वहीं को उसके आफ्टर एफोक्ट्स हो रहे हैं,...यदि उस पर हम लोग गौर करें तो हम इस नतीजे पर पहुंचते हैं कि जो भी इस प्रकार के खतरनाक द्रव्य हैं, उनके ग्राफ्टर एफेक्ट्स को रोकने के लिए ग्रीर उनकी क्षति से जो प्रभावित लोग हैं, उनको बचाने के लिए निश्चित रूप से कुछ इस प्रकार के प्रयास किए जाने ब्रावश्यक हैं। इस सारी बातों को दुष्टि में रखते हुए इस बिल में इन सारी वातों का समावेश किया गवा हैं, जो एक ग्रच्छा कदम है।

महोदया, अब हम बिल के स्ट्रक्चर की तरफ जाते हैं तो हम पाते हैं कि इसमें एक चेथरमैन की नियुक्ति है बाकी वाइस चेयरमैन ग्रीर जाडिश्यल ग्रीर टैक्निकल मैम्बर्स का इसमें समावेश किया गया है। जैसे मेरे पूचवक्ताने कहा, तो में यह चाहंगा कि इसमे उन लोंगों की आयु सीमा कितनी है, इस बात को भी स्पब्ट किया जाए । जो चेयरमैन रखे जाएंगे, बाइस चेयरमैन रखे जाएंगे, ज्युडिश्यल स्रीर टैक्निकल लोग रखे जाएंगे, उनकी ग्रायें सीमा कितनी रखी जाएगी, इसको इसमें स्४व्ट नहीं किया गया है।

महोदया, फस्टं फेज में इस ट्रिब्यूनल बिल की दिवज की स्थापना करने का जिक किया गया है। यहां माननीय मंत्री जी ने श्रपने वक्तव्य में कहा कि हर स्टेट में इस प्रकार की बैंक्जि स्थापित की जाएंगी लेकिन फर्स्ट फेज में बम्बई, कलकत्ता और मद्रास का जिक्र किया गया है। में ग्रापके मध्यम से माननीय मंत्री जी से वह ग्राग्रह करना चाहूंगा कि इस दिशा में मध्य प्रदेश, भोपाल में भी एक **बेंच** खोली जाए क्योंकि भोपाल के लोग गैस झासदी से पीड़ित रहे हैं ग्रीर खतर-नाक द्रव्य का जो भ्रापटर एफेक्ट होता है, इसमें उन सारी बातों का भी समावेश है ग्रौर भोपल गैस द्वासदीजो हुई वह विरम की समते बड़ी ग्रीमोगिक दुर्घट

रही है। तो जब यह विश्व का श्रद्भृत विल लाया जा रहा हैं जिसमें गरीकों को द्रव्य से होने वाले नुकसान को ध्यान में रखते हुए उन्हें मदद देने की बात कही गई हैं, तो विश्व की सबसे बड़ी ग्रौद्योगिक दुर्घटना जिस स्थान पर ,हई हो, उसे फर्स्ट फैज में बैंच स्थापित करने के लिए ग्रगर नजरशंदाज किया जाए तो में गहीं समझता कि यह किसी प्रकार का न्याय है । में चाहंगा कि यदि मध्य प्रदेश सरकार इस बैंच की स्थापना के लिए जमीन देने के लिए तैयार हो जाए सो माननीय मंत्री जी फर्स्ट फेज में ही भोपाल में वैच की स्थापना की घोषणा करेंगे ऐसा मेरा अधिके माध्यम से अखह है।

उपसभाध्वक्ष महोदया, यद्यपि सरकार पर्यवंबरण के बारे में चितित है भीर सरकार ने प्रदुषण में सुधार के लिए काफी सराहनीय कदम उठाए हैं। ग्रभी बीच में अनलेंडिड और लेडिड पैट्रोल के प्रयोगको ध्यान में रखते हुए जो इन्होंने ऐमीशन टेंार्ड तय किए हैं, उसमें उन्होंने फर्स्ट फेंब में अप्रैल, 96 को लिया है जो ट्रव्हीलर, भी व्हीलर और फोर व्हीलर के लिए एप्लीकेबल है। लेकिन ऐसे कौन से मैन्युफनचरसं है टू व्हीलर, धी व्हीलर ग्रीर फोर व्हीलर के जो उन नाम्सं को श्रौर उन एमीशन स्टेंडर्डस को ग्रभी तक मानने के लिए तैयार नहीं हैं, जो यह कह रहे हैं कि हम ग्रप्रैल, 96 को जो पहली शर्त है, फर्स्ट फेज है, हम उन शर्ती को उन नाम्से को पूरा नहीं कर पाएंगे। यदि वे उन नाम्सं को पूरा न करने के लिए कह रहे हैं तो मैं श्रापके माध्यम से, जब इस ट्रिब्यूनल बिल पर हम चर्चा कर रहे है, आग्रह करूंगा कि उन्हें अर्थेल 96 तक का समय नहीं दिया जाना चाहिए क्योंकि उसके बाद वे पाल्युशन फैलाएंगे, उसके बाद एन्वायरमेंट को खतरा हो जाएगा । में म्नापके माध्यम से सरकार से यह जानना चाहंगा कि कौन से ऐसे व्ही-कल मन्युफक्चरर हैं ? क्योंकि सबसे ज्यादा व्हीकल के माध्यम से पाल्यूशन होता। है, दिल्ली इससे सबसे ज्यादा प्रभावित है, तो क्या ग्राप उन्हें ग्रप्रैल, 9% की समय-सीमा न देंगे ? उन्हें श्रप्रैत, 96 तक की समय-सीमा नहीं दी जानी चाहिए, ऐसा में भ्रापके माध्यम से सरकार से साग्रह करना चाःहंगा।

जो एन०डो०एम०सी० है, वह सथकारी कम्पनी है, उसके माध्यम से भी पाल्यूशन कंट्रोल नहीं हो पा रहा है। काफी हजा-इस की वजह से पाल्यूशन पर प्रश्नाव पड़ता

डस की वजह सेपाल्यूशन पर प्रश्नाव पड़ता है। तो आपने इस पर तियंत्रण लगाने के लिए इस ट्रिब्यूनल विल में क्या प्रावधान किया है और वे इन शतों का किस प्रकार से पालन करेंगे, यह म शापके माध्यम से जानना चाहता हं?

महोदया, दुर्बटना के बाद का तो जिक.
है इस दिब्यूनल बिल में लेकिन दुर्बटना
से पहले किस प्रकार के प्रिकाशन्स ग्राप
लेंगे, किस प्रकार से ग्राप जागरूकता पैदा
करेंगें, इस दिब्यूनल बिल में क्या इस
बात का उल्लेख है, यह मैं ग्रापके नाध्यम
से सरकार से जानना चाहंगा ?

महोदया, सीनेंट फैक्टरीज का भी
मैं जिक करना चाहुंगा। सबसे ज्यादा
पौल्यूणन सीनेंट फैक्टरी के माध्यम से
होता है। कई प्रकार को सर्वेक्षण रिपोर्ट
हैं कि सीमेंट फैक्टरी के आसपास के बच्चो
पर उसका बहुत ज्यादा असर हुआ है।
इस संबंध में हमने माननीय गंती जी
को पत्र भी लिखा था। उन्होंने इस
भामले में एक कमेटी बनाने का हमें
लोगों को उत्तर दिया था। उन कमेटीअ
की क्या फाइडिंग्स हुई है ? जो सीमेंट
फैक्टरी बहुत ज्यादा पौल्यूजन पैदा करती
है उन कमेटी की फाइडिंग्स पर क्या
कार्रवाई की गई है मैं आपके माध्यम
से यह जानना चाहुंगा?

मध्य प्रदेश में भिलाई स्टील प्लांट है।
महोदया, वैसे ही वहां के पौल्यूशन की
बहुत ज्यादा कंप्लेड मिल रही हैं।
उसके बाद भी वहां पांच सौ मेगायूनिट
का थमेल पावर स्टेशन बनाने का प्रमी
प्रपोजल ग्राया है। भिलाई से लगातार
हम लोगों को रिपोर्ट मिल रही है। जहां
एक तरफ भिलाई स्टील प्लांट की वजह
से पौल्यूशन हो रहा है तथा उसमें पौल्यूशन रोकने के लिए कोई पर्याप्त कदम
नहीं उठाए जा रहे हैं, वहीं दूसरी ग्रोर
पांच सौ मेधावाट के थमेल प्लांट के लिए
ग्रांप एक्बायरमेंट क्लीयरेंस दें ग्रीर यह
क्लीयरेंस देने से पहले ग्राप पर्याप्त कदम

न उठाएं, यह वड़ी अधीतोगरीत बात लगती है। यह एक संयोग की वात है कि मानतीय उर्जा मंदी जी भी यहां विराजमान हैं, जो पर्यावरण के बारे में बहुत चितित रहते हैं। यब हम इस विल के बारे में चर्जा कर रहे हैं तो निश्चित रूप से वह इस बारे में अकर कोई उपाव निकालेंगें।

Tribunal Bill

1995

एक वैंच से दूसरे बैंच में केसेज टांसफर करने का क्या इस विल में प्रोविजन है ? कई बार ऐसा होता है कि एक बैंच में को एफेस्टेड है वह ट्रांस-फर हो जाता है। तो क्या दूसरी वैंच में वह केस ट्रांसफर किया आ सकता है; महोदया, इस बिल में इस वात का कोई जिक नहीं है । जो एन. जी. श्रोज. हैं, उनका किस प्रकार से रोल रहेगा, इस बात का इस बिल में कोई जिक्र नहीं किया गया है । मैं माननीय मंत्री जी से यह बाहुंगा, यद्यीप उन्होंने यह तो तय किया है कि जो लोग पर्यावरण से प्रभावित होते हैं, वह कितनी सनय सीमा के प्रदर कोर्ट में जा सकते हैं। **ले**किन इस बात का जिक नहीं किया गया है कि यह दिव्यनल कितनी समय सीमा के श्रंदर अपना फैसला दे देगा । तो क्या इस बिल में इस बात का प्रावधान करेंगें कि इतनी समय सीमा के अंदर यह दिब्युनल अपने फैसल दे देंगें ? साथ ही जो डमेज धससमेंट है, उसके लिए आप कौन सा प्रोसीडर्स एडोप्ट करने रहे हैं, ? इस. विल इस बात का जिक नहीं माननीय मंती जी से मैं यह स्पष्टीकरण चाहंगा । जो चेयर पर्सन, बाईस चेयर पर्सन, टैक्नीकल मेंबर और दूसरे मेंबर्स का जिक है। उनके सलेक्शन की प्रोसस क्या होगी ? क्या वह सलेक्शनं कमेटी वे माध्यम से होगीं? यदि सलेक्शन कमेटी के मध्यम से होगी तो यह एक अच्छी पहल होगी भीर इसकी जितनी भी सराहना की जाए उतनी कम है।

महोदया, दो-तीन बातें श्रीर कहकर श्रमनी बात समाप्त करूंगा। पालियामेंट्री स्टेडिंग कमेटी श्रान एंडवायरमेंट एंड फोरेस्ट, ने जो संस्तुतियां दी हैं, उनका समावेश इस बिल में नहीं हुआ है।

यद्यपि उन्होंने कुछ श्रमेंडगेट रखे हैं। जब माननं।य मंत्री जी अपना उत्तर देंगे देंतो इन भारी संस्तृतियों का ध्यान रखेंगे, ऐसा मेरा श्रापके पाध्यम से शाग्रह हैं। महोदग, एक बात श्रौर में कहना चाहुंगा। यद्यपि इस विल के माध्यम से गरीबों को निश्चित रूप से फ़ायदा पहुंचेगा, इसमें वह लोग जो ट्रिब्यूनल में नहीं जा सकते हैं, उनके पास पर्याप्त पैसे नहीं हैं। उसमें ऐसा प्रावधान किया गमा हैं कि उनकी तरफ से इस ट्रिब्यूनल के जो लीगल एडगाइजर्स हैं, वह केंस खड़ सकते हैं। लेकिन इसके साथ-साथ मेरी दो-तीग क्वेरीज श्रीर हैं, जिनको कहकर अपनी आत समाप्त करना चाहुंगा।

क्षो तीन प्रश्न हैं । पहला तो वह है कि जो नेशनल एंवाबरमेंट दिब्धुनल है उसकी जुरिएडिक्शन क्या होगी, माननीय मंत्री जी ग्रपने उत्तर में यह स्पष्ट करने की कृपा करें। दूसरे, जो नेशनल ट्रियनल हैं उसकी समय सीमा जो याप तय करेंगे, उस समय सीमा के शिविरिक्त यदि वह ट्रिब्युनल समय लेता है तो आप क्या उन मबर्स के खिलाफ कोई कर्रवाई करेंगे ? इस बिल में क्या ग्राप उस चीज का समावेश करेंगे? साथ ही जो डेमेज ग्राप ग्रसेस करेंगे उसके लिए ग्राप किस प्रकार से इस विल में इंक्यायरी करने का अपने प्रावधान एवा है, यह मैं जानना चाहुंगा ? किस प्रकार का डेमेज है, उसकी विस्तार से व्याख्या नहीं की गई है इस मेशनल ट्राइब्युनल बिल में कि वह इसके श्रंतर्नेत लाया जाएगा यानि किस प्रकार का धेमेज इस विल में कवर होगा, यह मैं श्रापके मध्यम से जानना चाहंना ।

दूसरे, जो छोटी-छोटी लैंबोरेटरीज हैं जो बहुत छोटी माता में हैजर्ड फैलाती हैं, वे इस बिल की परिधि में न थाएं, इसके लिए ग्रापने क्या उपाय किए हैं और साथ में जो गरीब लोग रहते हैं, जो फैक्टरीज रहती हैं जो हैजर्ड फैलाती हैं, उसके ग्रासपास तो गरीब लोग रहते हैं । वे गरीब लोग बलेम नहीं कर पाने हैं समय के ग्रंदर तो क्या उन गरीबों को जो बिलो पावर्टी लाइन है, जो पांच साल की ग्रवधि ग्रापने दी है, उस समय सीवा में जान कोई छूट देने का विचार कर रहे हैं, ऐसा से ग्रापके माध्यम से जातना चाहंगा । साथ ही ग्रापने जो मैम्बर्स रखें हैं, उनकी सैलेरी, ऐलाउंस भौर जो मीगर फैतिलिटीज हैं, उनका इसमें स्पष्ट उल्लेख नहीं किया है जो कि किया जाना बहुत आवश्यक है, महोदया, यह में श्रापके माध्यम से जानना चाहुंगा। इन शब्दों के साथ इप नेशनल ऐनवापर्न-मेंट ट्राइप्यूनल बिल 1995 का समर्थन करता हूं और मुझे विश्वास है कि मान-नीय मेनी जी जिस मंत्रीरता से पर्यावरण संतुलन के लिए और प्रदूषण सुधार के लिए कार्यस्त हैं, उसी भावना को दृष्टि-यत रखते हुए उन्होंने जो नेशनल ऐस-बायर्नेवेंट ट्राइब्यूनल बिल 1995 प्रस्तुर्त किया है जो लोक सभा में पास हो जया है, जिस लोग सभा में सभी राजनीतिक पार्टियों के लोगों ने क्योंकि यह विश्व की एक ग्रतुपम पहल है, ग्रपने आप में यह एक चलग किस्म का बिल है, विश्व में इस प्रकार की पहल किसी भी पर्यादरण मंत्री ने नहीं की है, तो सारी राजनीतिक पार्टियों ने अपनी राजनीतिक प्रतिबद्धताग्री से ग्रलग रहते हुए इस बिल की सराहना की है वहीं इस राज्य सभा में जब हम इस बिल को पास करने जा रहे हैं तो में माननीय मंत्री जी से चाहुंगा कि जो हमते धपनी शंकाएं अभी जाहिर की है, उनका आप समाधान निश्चित रूप से करेंगे और यह निश्चित रूप से उन सारी कसीटियों पर खरा उतरेगा णौर उन भावनाओं को पूरा करेगा जिन भावनाओं को दिव्यात रखते हुए पर्यावरण सुवार के लिए श्रापने इस नेशनल ऐनवायलेमेंट टाइब्युनस विल को यहां प्रस्तुत किया है। धन्यवाद ।

श्रीमती कमला शिन्हा (बिहार): गैंडम वाइस चेयरगैन, मंत्री जी यह विधेयक नेशनल ऐनवार्नजेनेंट ट्राइब्यूनल बिल 1995 हमारे सदन में लाए हैं, यह बिल लोक सभा में तो पारित हो ही गया है। इस बिल के अनेक पहलू हैं जिन पर योजना चाहूंगी लेकिन सबसे पहले तो बिल का जो उद्देश्य इन्होंने रखा है, उस पर ही मैं बोलना चाहती हूं। इसमें इन्होंने लिखा है— "A Bill to provide for strict liability for damages arising out of any accident occurring while handling any hazardous substance and for the establishment of a National Environment Tribunal for effective and expeditious disposal of cases arising from such accident<sub>2</sub>..."

What I would like to emphasise is that—

"...with a view to giving relief and compensation for damages to persons, property and the environ

 $\label{eq:toperson} \mbox{"To} \quad \mbox{persoos, property and the envi} \\ \mbox{ronment"} \mbox{"}$ 

#### मैंडम, इस बात को आप नोट कर

ठीक हैं, ग्रच्छी बात है लेकिन पूरे विधेयक को पढ़ने के बाद यह साफ होता है कि है जडअस सामग्री की हैडलिंग से जो नुकसान होता है लोगों को, ऐक्सीडेंट्स होते है, इससे जो परेशानी होती है, समय पर कम्पनसेशन नही मिलता है, विधेयक की सीमा वहीं तक हैं। यह बहुत ही सीमित विधयक है। केवल यह पीछें इन्होंने जोड़ दिया "एनवायर्नभेंट शब्द, यह लोगों को भ्रोखा देने वाली बात है । मंत्री जी, स्रापसे यह ग्रपेक्षा नहीं थी । ग्रापने तो कहा स्राप रियो कान्क्रेंस में गए थे, स्रापने हिन्दस्तान का नाम वहां रोशन किया, वहां रिजाल्युशन को पारित करने में आपने कुछ सहयोग भी दिया । ग्रापसे हमें कुछ ज्यादा ग्रपेक्षा थी कि इस विधेयक का कुछ प्रसार भ्रौर विस्तार ज्यादा होना चाहिए था। जैसा कि मैंने कहा कि यह बहुत ही सीमित विधेयक है और यह कहा जाए कि इस विधेयक की एक ग्रेतिहासिक पष्ठभूमि भी है जिसके बारे में मंत्री जी ने कुछ कहा भी । जैसे भोपाल गैस ट्रैजिडी के बारे में उन्होंने कहा, श्रोलि-यम गैस ट्रैजिडी के बारे में उन्होंने कहा, सुप्रीम कोर्ट के जजमेंट के बारे में उन्होंने कहा और उसके बाद जो स्टाकहोम में पर्पावरण पर कांफ्रेंस हुई थी-1972 में तथा रियो ग्रथं समिट-1992 की भी चर्चा की । यह बात सही है । 1962

में एक प्रस्तक लिखी गयी थी दी साइलेंट स्प्रिंग । उसमें मातव जीवन पर, फसल में जो खाद एवं पेरटीसाइड्स डाली जाती है, उसके कारण जो प्रभाव हो रहा है, उसके संबंध में एक पुस्तक लिखी गयी थी श्रीर उस पुस्तक के लिखने के बाद सारी दुनिया में ऐनवायनंभेंट प्रोटेक्शन के बारे में यह चर्चा चलने लगी भ्रौर अभी हाल में ही ब्रिटिश मीडिया ने यह भी लिखा है कि किस तरह से फंगीसाइड के कारण यू.के. श्रीर यू.एस.ए. में देखा गया है कि जो बच्चे पैदा हो रहे हैं उनकी श्राई<sup>ः</sup>बाल्स नहीं होती । तो इस तर**ह** से पैस्टीसाइड्स के इस्तेमाल के कारण किस तरह से नुकसान हो रहा है, उसके बारे में चर्चा की गयी थी। उसके बाद रियो समिट के बारे में मंत्री जी ने चर्चा की ग्रीर हमारे सामने यह विधेयक लेकर ग्राए। इसके पहले ग्रौर भी कुछ विधेयक हमारे देश में पारित हुए भीर इंटरनेशनल स्तर पर भी दीदीज पास हुई है। जैसे क्लाइ-मेट चेंब के ऊपर हुम्रा है, बायो डाय-बर्सिटीज के ऊपर हुआ है स्रोजोन लेयर डिप्लीशन के बारे में हुआ है और इस दुनिया के एनडै अर्डस्पॅसिज की कैसे रक्षा की जाए, उसके बारे में भी हुआ है। महोदया, इस विधेयक के बारे में जितनी बातें कही जाएं, उतना ही यह विधेयक अधरा लगेगा। एक तरफ तो मंत्री जी नेकहा कि ऐनवायनंट की प्रोटेक्शन करेंगे और दूसरी तरफ हम अगर देखें तो पर्यावरण की सुरक्षा के बारे में कोई विशेष बात नहीं है। पर्यावरण सुरक्षा के बारे में हम चर्च करें तो कहां से करें? ग्रगर इन्हों की बात से हम शुरू करें तो हम देखेंगे कि पान्युटेंट इंडस्ट्रीज हमारे देश में जो है, उन्होंने के बल कै मिकली हैजर्डस इंडस्ट्रीज के बारे में कहा लेकिन केवल वही हैं क्या ? है डंजस इंडप्ट्रीज अगर हम देखें तो हमारे देशमें बहुत हैं। यहा ऊर्जा मंत्री जी बैंठे है। इनका संबंध कोयले से है क्योंकि कोयले से ही धर्मल पावर चलता है तो कोल इंडस्ट्रीज फेरेस ऐंड नान फेरेस माइनिंग इंडस्ट्रीज, ये सारीं की सारी पर्यावरण को प्रदूषित करती है जैसे थर्मल पावर करता है, कैमिकल इंडस्ट्री करती है, फर्टीलाइजर प्लांट, ग्रायल रिफाइनरी, भ्रो.एन.जी.सी. स्टील प्लांट,

सीमेंट फैक्ट्रीज के बारे में चर्चा की । फाउंडरीज़, टैनरीज़, शुगर ऐंड पेपर इंडस्ट्रीज, भ्यति(सर्वेलिटी, ग्रौर तो श्रौर छोटी-छोटी इंडस्ट्रीज हैं, जसे शिवकाशी में है, फायर वर्क्स का हमारे यहां पास में हरियाणा में है, रोहतक का । दोनों भगह भयंकर दुरेटना घट गयी है। लोग मरे हैं। ग्रीर ता ग्रीर, जो घर में बैठकर श्रीरतें श्रीर बच्चे बीड़ी बनाते हैं, वह भी परेशान हैं। द्यूर्वनलासिज वर्षरह हो जाता है । ऐसे केसिज बार-वार सामने म्राए हैं। तो मंत्री जी ने उन सारे हैजर्डज के बारे में कोई बात नहीं कही श्रौर जो पैसीस।इड्स के कारण परेशानियां होती हैं, खेतों में जो पैस्टीसाइड दिया जाता है, उसके कारण जो परेशानियां होती हैं, बीमारियां होती हैं, स्किन डिसीज होता है, कसर होता है। खाद्य पदार्थमे पेस्टी-साइड मिल जाने के बाद हमारे शरीर में डी.डी.टी. का डिपाजिट बढ रहा है। इसके बारे में इंडियन मैडिकल काउंसिल ने भी कहा है। तो उसके बारे में मंत्री जी ने कुछ नहीं कहा और अगर सही मायने में इस विधेयक का एंबिट इतना बड़ा हो जाए तो हम ग्राप सब लोग ट्रिब्यूनल के पास जाएंगे और जाकर डिमांड करेंगे भी कंपनसंशन दो ।

श्रीकमलनाथ : भ्रभी भी ग्रापको कोई रूकावट नहीं होगी । मैं भ्रापको भागे बताऊंगा ।

श्रीमती कमला सिन्हा : यानी ग्राप चाहेंगे कि हम सब के सब मरीज बनकर जाए ।

श्री दिग्विजय सिंह (बिहार): ग्राप बिना मरीज बने भी जा सकती हैं।.. (ध्यवधान).. ग्राप दूसरों के लिए भी जा सकती हैं।

श्रीमली कमला सिल्हा: हां, दूसरे के लिए भी जासकते हैं, यह तो मालुम है।

यदि देखा जाय तो हैजाडियस सब्सटेंस की हैडलिंग से ही एक्सीडेंट्स नहीं होते हैं। जो उनको हैंडल करते हैं या जो एफ्लेट डिसचार्ज होते हैं, या डम्प किए जाते हैं या जो एयर पौल्युशन, न्वाइज पौल्युशन है, उसके कारण भी परेशानियां होती हैं। लेकिन इनके बारे में मंत्री जी के विश्वेयक में कुछ भी नहीं है।

महोदया, हम तो जानते हैं कि We have just hut one earth to live, for us and for the posterity.

Tribunal Bill

1995

तो इसको बचाने का उपाय हम लोगों को करना चाहिए । लेकिन मंत्री जी इस तरह का विधेयक नहीं लाए हैं। ग्रगर कोई ऐसा कम्पोजिट विधेयक लाया जाता तो शायद ज्यादा अच्छा था। यह विशेषक बहुत ही सीमित विशेषक है। ग्रब इसमें इन्होंने जिन बातों को कहा→ श्रमर विधेयक में ही देखा आए तो विधयक के क्लाज 4 के सबक्लाज 5 में है कि :

"Every application under subsection (1) shall be made to the Tribunal and shall contain such particulars and be accompanied by such documents and such fee, not exceeding thousand rupees, as may be prescrib-ed..."

यह फीस रखने का क्या तुक है, यह बात समझ में नहीं ब्राई है। फीस इसमें रखनी ही नहीं चाहिए क्योंकि भ्रापकी मंशा जो है वह यह है कि जो नुकसान गरीबीं का होता है उसका उन्हें स्वीडी मुझावजा सिले । लेकिन आपने जो इसमें फींस की व्यवस्था की है इसकी कोई ज़रूरत नहीं है ।

प्राइवेट फैक्टरीज श्रीर पव्लिक ग्रंडर-टेकिंग्स् इनके बारे में भी डिफरिन्धियेट किया हुआ है इसकी भी कोई जरूरत नहीं हैं क्योंकि हैआर्डस हैंडलिंग होती है। वह कंपनी जो भी कैंगिकल्स प्रोडयस करती है, उससे लोगों को नुकसान होता है । उसमें गवर्नमेंट को यह नहीं सोचना च।हिए किः

Whether it is a public undertaking or a private undertaking, all should be treated on a par.

क्लाज नं. 9 में भ्रापने दिया है कि ट्राइब्युनल में कौन कौन रहेगा । वेयरपर्सन मैन इसके बारे में भ्रापने कहा है कि यह प्रिटिंग मिस्टेक है इसको हटा दिया गया

Chairperson is good enough. So, you wanted to exclude women. If you are

..."

honest enough, then you will delete that word 'man'.

# लेकिन उसका फिर क्या होता।

How big will be the Tribunal? Who will be its Members?

इसका कम्पोजीशन क्या होता, इसके यारे में इसमें कोई स्पष्ट संकेत नहीं है । इसके बारे में स्पष्ट संकेत होना चाहिए। ग्रापने कहा है कि मेद्रोपोलिक्स जैसे बंबई, कलकत्ता, महास, में वैचेंग होंगी। वैचेंग के पठन के बारे में भ्रापन कहा कि बैंच दो व्यक्तियों का होता।

But Minimum should be three. Maximum may be, whatever you decide.

दो व्यक्तियों की बेंच सही मायनों में फैंसला भी नहीं ले सकती । नहीं तो इलेक्शन कमीशन में का जिस तरह से झगड़ा है, ग्रापको भी उसी झगड़े में पड़ाा पड़ता । इस तरह के लक्ष्डे छुद-३-खुद मोल मत लीजिए । ग्रापको शुरू में ही कांश-सली काम करना चाहिए । एक बात में कहना चाहता हं कि ट्राइब्यूनल् जो हमारा भ्रमुभव है वह पह है कि ये जो ट्राइ-ब्युनल्स होते हैं उनमें थे अमूमन रिटायर्ड जजों को बहाल कर दिया जाता है। इसमें भगवान के बास्ते ऐसा न करें। इसको छाप रिटायर्ड ब्युरोकेट्स और रिटायर्ड पर्सोनस्य का चाराबाह न दनायें एक गीशाला उनके लिए न खोल दें। जो सर्विसेज में हैं जो रिटायर्ड नहीं हैं एसे लोगों को ही इसनें रखा जाना चाहिए ।

इसमें आगे है कि एक्स-प्राफिशियों मेंबर होंगे। जो एक्स-प्राफिशियों मेंबर होते हैं उनकी ड्यूल रिस्तांसांबलेटी होती है ग्रीर जब ड्यूल रिस्नांसांबलेटी होती तो वह ठीक से काम नहीं कर पायेंगे। There should be full time Members on the Tribunal.

ग्रदरबाइज कोई काम ठीक से नहीं हो पाएमा। क्लाज नम्बर 17 में है-

, "(1) The Central, Government shall determine the nature and categories of the officers and other employees required..." 9 P.M.

ें ठींक है लेकिन इसमें भी द्रिव्यूनल का ग्राफिस कितना बड़ा होगा, दैड ग्राफिस कहां होना सब श्राफिसेज वहा कहां होगे, इसके बारे में डिटेल श्राना चाहिये थो। एक जा बहुत बड़ी श्रापत्तिजनक बात है क्लाज 26 में पेज नम्बर 12 में श्राफेसेज श्राफ दा कम्पनीज —

"(1) Where any offence under this Act has been committed by a company, - every person who, a' the time the offence was committed, was directly in charge of, and was responsible to, the company for the conduct of .the business of the company, as well as the company, shall be deemed to be guilty

यहां तक तो ठीक है लेकिन उसके बाद एक प्रोवाइओं लगा दिया। वह प्रोवाइओं क्या है ? इसी. तरह से हर एक विल में कुछ न कुछ लेकून और लूपहोल छोड़ दिया जाता है ताकि दोवी को सजा नहीं मिले। इस विल में भी बिलकुल उसी तरह से प्रोवाइजो लगा कर पिछला दरवाजा खोल दिया है ताकि कम्पनी के मालिक को कोई सजा न गिल सके ~ इसमें है—

"Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge Or that he exercised ail due diligence to prevent the commission, of such offence."

This is very simple for a manager or a CMD to prove that he is not all responsible for the crime and that he has no knowledge - of the conditions which led to the disastrous happening, disastrous explosion. He can prove that it is not within **his** knowledge.

यह तो बहुत ही ग्रासान तरीका है। कम्पनी के मेनेजिरियल स्टाफ के लोग हाइयेस्ट पोस्ट बाले सीधे सीबे निकल जाएंगे भीर गवर्नमेंट उनको निकल जाने का रास्ता दे रही है।

This is wrong. This proviso should be deleted.

यह यापने इनवायनेंमेंट रिलीफ फंड क्या बनाम है ? किस का रिलीफ होगा ? भ्रो ब्लेक्टिय में स्नापने वहा कि

What is this Environment Relief Fund? You have said, "Environment and for matters connected therewith or incidental thereto."

#### इसका क्या उपाय होगा ?

How is the environmental degradation going to be controlled?

अवर यह देखा जाए तो मैं आपको दो तीव उदाहरण देना चाहती हूं । अँबेएक उदाहरण तो घभी हाल ही में कल परसों श्रापने श्रवजारों में पढ़ा होगा कि "Will Ganga dry up in 100 years" म्रापने भी पहा होगा मंत्री जी । उसमें क्या है। गंगा जहां से निकलती है, गंगा जैसी नदी जो भारत का प्राण है, जो गोपुख से निकलती है वहां पर दावा खोल दिया गर्भा, धनेक दावा खुल गये एक एक ढावा प्रतिदिन दो दो सी लीटर केरोकीन तेल जला रहा है। उसके कारण जो गर्मो पदा हो रही है उससे दर्भ जन्दी जादी पिघल रही है । वहां तक आप पद्भण लेकर चले गरे हैं । हम पीलिटिकली कहते थे जर्मगा का उदगम स्वात ही अपवित्र होगा तो पूरा देश अनिज होगा ही डेकिन प्राप तो अंचम्च गंगा को १९वित्र कर रहे हैं। Pollution is at the highest level. हम लोग कहते थे।

That was a political aspersion.
But this is- what is really happening.
कमलनाथ जी आएके िजीम में यह हो रहा
है, यह बहुत ही दुव की वात है।

You, as a person's sensitive to the environment protection,

अपके समय में हो रहा है। इतको तो आप रोक्षि ।

This is within your powers.

भ्रव क्लंगियर पीछे खिसक रहा है। साईटिस्ट लोगों ने जाकर देखा है तब उन्होंने वहा है। यह कोई कल्पना नहीं है। मैं विहार से अती हूं। हमारे बिहार में भी पोल्पूजन की कोई सीमा नहीं है। दासोदर नदी ऐसी हैं जो इस देज का सबसे अधिक पोल्पूटेंड रीवर है। दामोदर नदीं को कंट्रोल किया गया विद्युत ज्लादन के लिए दामोदर वेली कारपोरेशन बनाकर लेकिन आज

The Damodar river has become a river of sorrow for us.

इसकें बेस्ट डॉपेंग हो रहा है । चारों तरफ जितनी इंडस्ट्रीज बनी हैं। वहां पास में एक मन्दिर है, बहुत पुराना राजप्या मन्दिर है । हिन्दुओं हा धर्मस्थान है छिन्नपस्ताका मन्दिर है। मैं 20 साल से जाती रही हूं। आज अध यहा इस नदी में पैंर नहीं रख सकते हैं। हजारी बाग से लेकर बोकारो िल की जितनी कोल बाग्नरीज हैं सदका स्लरी उसमें बहता है। उस नदी का पाकी बिल्कुल काला है, गंदे नाले के पानी से भी ज्यादा गंदा है। यह हालत वहां है। सी सी, एल., बी.सी.सी.एल., दामोदर वैली क।रपोरेशन के सारे जितने इंडस्ट्रियल पारुयुगन है, इंडस्ट्रियल घेस्ट हैं, सब दामो-दर में जा रहे हैं। हमाी पार्टी, जनता दल की अविलयत कमेठी जिला बोकारों के साथियों की एक चिट्ठी मेरे पास आई हैं। इन लोगों ने इसमें लम्लेट की हैं। सर्कार को भी कम्लेंट की है। इन्तायरमेंट पाल्य-ान कंट्रोल बोर्ड को भी विखा है। अ.पको ी पत लिखा है। पता रही आपने उसने क्या किया है। मेरे पास भी उसको भेजा है। इसमें इन लोगों ने दग्र है कि डी. बी.सी. का जो धर्मल ग्रवर स्टेशन है, बोदारो धर्मल पावर रहेशन है,

मिनट में खत्म कर दूंगी।

1995 श्रीमती कमला सिन्हा : बस मैं 2-4

वहां के पलाई एशज को निकालकर सड़क के किनारे कालोनीज में डम्प कर रहा था, जब कालोनी वालों ने शोर मचाया तो उसको उठाकर पास में एक जगह है जारीडिह बाजार, जिसमें 40-44 पंचायतें हैं, वहां डम्प करना शुरू कर दिया। वहां डम्प करना शरू कर दिया तो लोगों ने प्रापत्ति की कि गर्भी के सभत्र जब हवाई चलती है तो सारे घर में यत्राई एश भर जाती है। बोकारो **थर्मल क्षावर स्**टेशन का फ्लाई एश ग्रीर कोयला का धुल सारे घरों में घुस रहा है, लोगों का रहना मुक्तिल हो गया है। कोयला अंचल में आप सुबह सकेद कपड़े पहनकर जाएं तो दोपहर होते होते ब्रापके कपड़े ग्रीर चेहरे दोनों कालिख से भर जाएंगे । वहां लोगों का घरों में रहना मुश्किल हो रहा है, सांस लेना मुलि हो रहा है लेकिन इस पर बोकारो धर्मल को कोई चिंता नहीं है

The Bokaro Thermal is hardly worried about it.

वहां लोगों ने बारम्बार कहा है, लोगों ने धरना भी दिया है लेकिन श्रभी तक कुछ नहीं हुआ है। फ्लाई ऐश इमिशन दिनों दिन बड़ता ही जा रहा है-हर जगह जहां कहीं भी थमंल पावर स्टेशंस है। एक रिपोर्ट में भी यह कहा गया है कि 100 मिलयन टन इयरमार्क पार करके ज्यादा हो गया है .. (समय की घंटी) तो हम कहां जा नहें हैं। ये छेटी छेटी हातें हैं। मैंने खंबल माझ उदाहरण दिए हैं। मैं एक अखबार में पढ़ रही थी...

टपसभाध्यक्ष (कुमारी सरोज खापडें): कमलाजी ग्रापकी पार्टी का समय केवल 14 'मनट है मैंने ग्रापको ग्रालरेडी 5 मिनट ग्रधिक दे दिए हैं। मैं केवल ग्रापकी याद को ताजा कराने के लिए उदाहरण दे रही हूं नहीं तो ग्राप सब जानते हैं ग्रीर जानबूझकर कुछ नहीं कर रहे हैं।

गल्फ आफ कच्छ के मेरीन नेशनल पार्क और सैंचुरी के बारे में आपको कहना चाहती हूं कि यह सारा इलाका बहुत ही इको फ्रेजाइल है । यहां पर कारखाने तो पहले से ही थे, ग्रब रिलायस का प्रोजेक्ट खुल गया है 5 हजार करोड़ 'रुपए का । नतीजा यह है कि उस सारे इलाके काइको स्टिम खत्म हो रहा है ।हम जानते है कि वह इको सिस्टम इस देश के लिए बहुत म्रावश्यक है, रहना चाहिए थानहीं तो फिर मुश्किल हो जाएगी, श्रौर तो श्रौर, दूसरी जगहों को जाने दीजिए, दिल्ली को देखिए । दिल्ली में बाटर लेबिल नीचे चला जा दिल्ली बिलकुल एक कंकीट जंगल बन रहा है। ग्ररावली हिल्स यहां तक प्राई है और उसके ऊपर जंगल जिसको रिज कहते हैं दिल्ली के लिए लाइफ लाइन है। उधार डेजर्टको रोकते है। लेकिन इसको भी बचाने की ग्रापको कोई चिंता नहीं है कमल नाथ जी तो ग्राप देश को क्यादवालेंगे।

Delhi is the capital of India.

दिल्ली को जब नहीं बचा सकते तो पूरे
हिन्दुस्तान को ग्राप क्या बचाएंगे श्रीर
क्या करेंगे ?

शन्त में, खत्म करने के पहले में कैवल एक ात कहना चाहूंगी कि इस विधेयक में ग्रापने वार-बार कहा कि वक्षमैन कम्पे-नशेशन नहीं देंगे। ग्रपार्ट प्राम वक्षमेन

दूसरे लोगों को कम्पेनसेशन देने की बात है क्योंकि

workmen are covered by the Workmen's Compensation Act. Then who is going to handle this hazardous

कि इस विधेयक के तहत जो भी कम्पेन- very definition of 'accident' is सेशन मिले...

pensation that is paid by the Work- happens, then the persons has to pay for men's Compensation Act.

भगर इसमें स्राप ज्यादा देंगे. तो उनकी भी ज्यादा देना चाहिए

They should be at par.

एनामलस नहीं होना चाहिए नहीं तो वह इनफक्बुश्रस हो जाएगा ग्रौर यह किसी काम का नहीं होगा । उपाध्यक्ष महोदया. मुझे तो ऐसा लगता है कि

this is going to be another academic exercise. It is not going to be implemented like all other social legislations that we have passed here. They are all academic exercises and are lying in the libraries.

वहीं होने वाला है, इम्प्लीमें टेशन तो होने वाला नहीं है केवल यह एक अच्छी एक्सर-साइज भाप हम लोगों सेकराई है। फिर भी मुझे ग्रापकी मंशा साफलगती है। भापकी नीयत बुरी नहीं है ग्रीर चूंकि यह पहला कदम है, इसलिए मैं चाहुंगी कि यह दिधेयक पारित हो जाया।

JAGMOHAN (Nominated): Madam, I appreciate the spirit behind this legislation. But, I find this legally iand constitutionally a very weak legislation. It is also fraught with practical difficulties. I do not think it will be possible to implement this law effectively or to secure the results which are intended. Now, in this very Act my first principle is that you

should be able to distinguish between the accidents and the acts, the negligent acts done. There are what we know as the acts of God. If something like earthquake happens, you really have no control over it. Nobody can be article? Tell me. This is a misnomer. punished for that be-cause it is an act of में केवल आपको श्रंत में यह कहना चाहंगी God. Now, here, in this legislation, the accident

That should be at par with the com- dealing with hazardous material. If anything this. Now, if there is a hazardous material or item, you lay down all the safeguards. This is what is required. Supposing I am dealing with a hazardous material,. then I am required to follow those safeguards. As long as I follow those safeguards, how can you hold me responsible for this? I don't understand. There is an inhere illogicality in this legislation. Either you do not permit it because it is impossible to control this hazardous item and so, this should b9 banned and should not be produced. If you permit it with all the conditions, you can think that the fellow complies with those very conditions and yet the accident takes place, how can you ask him to pay .the compensation or penalise him?

> SHRI KAMAL NA^H: That is why, for this very reason this Bill has been brought forwarl to get out o\* the ambit of the c.uestion of bona fide and mala fide... (Interruptions). .. . To get out of the I"iw of torts. That is why this Bill hag been brought. forward.

SHRI JAGMOHAN: No, no. This is not my point. Please understand me.

The point that I am mailing is different. Suppose, somebody takes a writ tomorrow to the Supreme Court and he says that this is against the principle of natural justice because you want to penalise a person for something over which he has no control. How can you penalise him for that? It is not by fixing the law that you can get over the Constitution. The Constitutions is the fun-datnenal law land the subsaquent law has to follow. This is the principle of the Constitution. So, this is going to create a lot of litigation. I will give a pra;tical instrance. The real remedy lies in the fact that you should not 'allow a hazardous thing near habitation. You should fix those rules. For example, if you fix it near habitation, naturally' the problem would occur. The fall-out of that accident will kill many people. Supposing I am running an ordinary factory and an accident takes place and many people are killed, where is the money available with me to make the compensation available to them? Supposing thirty people die and I am an ordinary factory owner and my total assets may be, say, of Rs. 10 lakhs, from where are you going to recover the remaining money? How are you going to compensate? It is illusory. What you are doing is not practical.

Let ma- please explain. Let us understand this. I am not asking whether -you have thought over these difficulties, whether you have thought over these problems which will occur in our day-to-day affairs. You have

not thought over it. Deep thought has not been given. My suggestion is, it is not so simple as it is in the paper. There is a regular thinking in the Western world that hazardous and polluted industries should go to the developing countries. because the principles on which an industry will function in the West is much stricter. Safeguards are there in the West and those very multi-nations are now finding a place in the developing countries. Now you want to sort out the problems by putting, compensatory clause on these types of things. If will be impossible to work it out. There is a well-known world economist who has given a theory that it is much more hazardous to have industries in the developing countries than to have them in the developed countries because the amount compensation you may have to pay is very large. My suggestion in this regard is this: Kindly do not make it an impractical law which is not in conformity with this and which will not be able to give you compensation. If there is a multi-national company in Bhopal, why did you allow this to be in a residential area? Why did you allow all the jhuggies to settle around this? They should be at far-off places. In Delhi, there wag a leakage case which the hon. Minister was able to refer. There is a provision in the Master plan that such industries should all go out, and they are called non-conforming, hazardous, obnoxious, nuisance industries which

are all categorised. But we do not implement any of our laws. In 1962, it was fixed that all these industries should go out. What is the use of making a new law when you are uot implementing any of your existing laws? I do not understand. You first remove all those things and then bring in this existing law. Another practical difficulty is you have agreed to a public sector to be a party to it, I agree but tomorrow I will go and file a suit and claim damages from DESU that saving it is the Delhi atmosphere and

Environment (Shri

Jag Mohan—Cont.)

when I go for a walk my lungs are being affected and to that extent I am suffering health injuries and I do not know whether I am going to die because of that impact or smething because of that impact or something data shows, I don't want to bore you with these details. In Delhi, there are more than two million vehicles and 64 per cent of the pollution is due to the cars and I am ing from asthma. From whom I going to get the compensation? From which car-owner I am going to get compensation? So, there is a practical aspect which has not been given due thought. On the one hand, we are bringing in legislation....SHRI this SOMPAL (Uttar Pradesh): I think we can impose a case on the car owners to c reate a fund from that.

SHRI JAGMOHAN: No, that is not the solution, my dear. You first create a disease and find out a medicine to cure it. is this: Are your economic policies which you have now initiated going contrary to the spirit of this? You have created an economic situation in which two lakhs of cars have come. The number of cars which have come in Delhi during the last four years is ten times more than what they used to be because the system which you are creating is throwing pollution at a much faster rate and you want to control it by this. You want to create cancer in your system and then you try to control it. It is not possible: you now work it out. I am not against the spirit of this law, I appreciate that you want to do something solid. But this will not happened. This will not take place because you first create disease which is unmanageable. Not only this; you take the garbage, you take anything you like. All those things that have been created by your socio-economic system are being acce-

lerated instead of being removed. All the cities are now becoming slums. Nobody can buy a land in . Delhi. Nobody can get a decent house in Delhi, no poor man can get it. For ten per cent of the people you are creating a new maket and the affluent class will use air-conditioners, care and all the things. And even if there is no electricity they will have generators. They will all create more pollution in the air. Even if there is no electricity, they will have generators. This would all create more pollution in the atmosphere. Both ways you want to bombard the people. At the same time, you want to bring in this legislation. But the problem is not going to be solved by this. It will not work. This is my fundamental objection to approach; not to the legislation.

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The other thing I would like to mention is about the definition of 'owner'. will not be able to determine whether the damage is caused due to somebody's negligence. Let us say, I am a worker in a factory. You do not allow any smoking inside the factory. I take out a beedi and smoke. An accident takes place. A fire place. The whole factory is burnt. Will the owner be held responsible for it? I am giving you an example which can happen. In fact, such a thing had happened. I am not talking to you theoretically. I am speaking from actual experience.

When I was Lt. Governor of Delhi, there was a very big fire at Shakur Basti. It was a very big fire. The whole city could have gone up in flames because the fire occurred at the L.P.G, bottling plant. Punjabi Bagh and other colonies were around that place. I went there. even got arrested the General Manager and other persons because I thought that it was due to their negligence that such a thing had happened. The

The National

problem in this respect also.

Environment

The question is; how are you going to control such things? You have defined the term 'owner' here. Madam. please give me a little more time (Time-bell rings) because I am making only specific points. making certain points which, I think, have not been raised by anybody far. Now. the definition take "owner" 'owner'. It says: means person who owns, or has control handling, hazardous over any subst the time of accident..." words used here are: "or has control". a owner, I can always say that it manager who had the con trol. Ι can put the responsibility even on my chparasi. He would go there before the Tribunal and say that he was having the control at that time. Everybody would escape unless remove this 'or'. You you must specifically indicate as to who are all the persons who would be res ponsible. Otherwise. everybody would escape. Now, I can kill some body by my rash driving, but I can the throw responsibility my driver and say that he was the person who was driving my car. This kind of a definition would only reduce the impact of this legislation because you say; 'owner' means a person who owns, or has control..'

Then, you say that the Tribunal may, if it thinks fit, take up the cases for claims for compensation suo motu. You say that suo motu action can be taken. Even though your objectives may be laudable, 'suo motu' action would mean endles

litigation. Anybody, any judge, can take suo motu action. He can ask the whole DESU people to appear before him. Every public secto:-undertaking can be put in the dock, before the Tribunal. Every hospital can be asked to appear before the Tribunal. Every hospital can be asked to appear before the Tribunal because one can say that they are responsible for the toxic materials, etc. The poor fellow has to come and prove that he is not responsible. Therefore, this is not practicable. It is Just not practicable.

You have said here that no application for compensation shall be entertained unless it is made within five years of the occurrence of the accident. There is a lacuna here. Let us say, an accident takes place today, Why should the claim period be for five years? The point I am making here is that we should distinguish between cases where the effect is continuos and cases where the damage has already taken place. If an accident has taken place today, the limit should be one year or six months, whatever is the period you lay down. Otherwise, the Sword of Democles would keep on hanging on the head of any person. You should distinguish between cases where the damage has already taken place and cases where the effect is continuous; for example, cases of radioactive impact and such other cases.

My next point is, you say that the Tribunal shall not be bound by the procedure laid down by the Code of Civil Procedure, but shall be guided by the principles of natural justice. It would be a law unto itself. You must lay down the principles on which compensation is to be awarded.

Jagmohan—Contd.)

If there is no such thing, if the prin ciples are not laid down, it would be struck down. It would be said that there are no subatantive princi ples on the basis of which compensa be awarded. Therefore, can you will have to lay down the princi ples. You should say that these are principles. You the should specify. It cannot be left anybody's arbitrary will, anybody's subjective will Now, if you have this provision in the rules, you can make detailed pro. visions therein. A substantive provision has to be made in the law itself that these are the basic principles on which the compensation has to be determined.

Then, I have a serious objection to the manner in which appointments are to be made to the Tribunal. In view of the time bell given by the hon. Vice-Chairman, I want to say very briefly that, in my view, the beast course will be to draft Judges from the existing Judges of the High Courts and the Supreme Court. Don't make any fresh appointment because that will create an interest . in itself, and if you are not satisfied with their working, you will be saddled with the problems for five years. So there is no harm. Just as the Government servants go on deputation, there should be a principle of drfating from the Judges. You can do that drafting in consultation with the Chief Justices of the High Courts and the Chief Justice of the Supreme Court. They can always lend you' a number of Judges for this. This will, make it very fair. They will" make available persons who are not' retired\*. They will also make available experienced persons who know how to deal with these matters. Otherwise, this will create problems. I will skip over one point because of the timeconstraint.

जपसभाध्यक्ष (क्रमारी सरोज खापडें): जगमोहन जी, ग्रापकी सिर्फ पार्टी के लिए पांच मिन्द्र∕क्री समय था । लेकिन मैंने ग्रापको पन्द्रह मिनट अधिक दिए है । 1995 श्री जगमोहन : मेरी तो कोई पार्टी नहीं है ।

उपसभाध्यक्ष (कुमारी सरोज खापडें) : ग्राप तो सभी पार्टियों का प्रतिनिधित्व करते है ।

SHRI JAGMOHAN: Being a nominee of the President, I thought that I was entitled to more time. Anyway, I have no desire to inflict myself and I will convey my remaining points to my distinguished friends.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The time given here is two hours. There are five six Members now.

SHRI JAGMOHAN: So do you want me to continue my speech or to stop it?

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): How much more time will you take?

SHRI JAGMOHAN: Madam I seek your indulgence.

उपसभाध्यक्ष (कुमारी सरोज खापडें) : जगमोहन जी, बोलिए ग्राप । पर जरा संक्षेप में बोलिएगा ।

#### श्री जगमोहन : में तो संक्षेप में बोलूंगा दस पोइंट पांच मिनट में खत्म कर दूंगा ग्रौर में बीच में स्किप भी कर जाऊ।

I am only pointing out that these are the practical difficulties which will come in the way that they will occur and so on. But anyway I will skip over this.

I would very strongly like to urge upon the Minister on one point. I have >a number of points. If you permit me Madam, I will share with the House one basic point which, I think, we are not understanding as a nation with regard to environment. We are creating a consumer-oriented speciety which is producing a lot of excreta. It is an ercretal civilisation which we are creating. You are

throwing a lot of garbage on the ground. You are througing a lot of garbage in the air. You want to solve it by a different method. The approach should be positive.

If you can bear with me Madam Vice-Chairman I can tell you a story. If you permit me I will narrate you a short story which I think is very re. levant. I will take two minutes only. I will just cut down everything else but I will tell you one story which is very relevant

You know Birbal and Akbar very well. There was a learned man full of knowledge and everything else. He went to Akbar and said "You have got Birbal. He is unwise. Why are you keeping him? You keep me as Advisor. am the most man." Akbar said "I will appoint you and I will remove Birbal." Birbal "This is not fair. You must said experience." Akbar asked try this "What is it?" Birbal said "He should ask me one question and I will ask him one question." Birbal said "Akbar look I have only one problem. I got a hungry goat. Let this philosopher satisfy this hungry goat." He said "Birbal it is a very foolish question to ask. It is very simple." Birbal said "Sir let the answer come." The poor learned man went to his house. He fed the goat with grass and everything else and brought it in the court the following morning. Birbal took out some dry grass from his pocket and placed it before the mouth of the goat. The goat started munching it. He said, Sir, she is hungry. She is still eating. She is eating even this dry grass. So, everybody started saying, yes, the pro blem has not been solved. He said, Sir. give him one more day. I do not mind. He was given one more day. He gave her more milk and more of everything. The goat was brought to the court in the next morning bulging on the seams. Again, when Birbal put the dry grass be..

fore her, the goat started eating. So, everybody laughted. Akbar understood the game. Akbar said: Look Birbal, this fellow has failed. Now, I give this proposition to you, Birbal. You quench its hunger. He took the goat home. He kept it hungry throught the day and just half-an-hour before coming to the Court, ha told the goat, now you just eat. So, whenever she started eating, he started slapping the goat and whenever she turned away, he started blessing till the goat changed he reflexes. She realised that if she starts eating to much she will get a shap instead of being blessed. So, he brought the goat in the morning very hungry without having given her anything. He said her stomach is full. When that philospoher brought the grass and put it before the goat, the goat, turned away. The Western philosophy has gone into this. I have not said it in a light-hearted mood. I was invited to deliver a lecture on Values and environment' at Dalhousie University in Canada. I gave this very example there. I said. All your problems are due to this fact that your Western reflexes are not being changed. Your appetite can never be satisfied. You can have any amount of consumerist items. So. to solve this problem, you have to chance the reflexes and the temperament of the people. You are creating a consumerist society, which is never satisfied. You have to control the level of aspirations. That level of aspiration will come when you have a proper education system in the society. Today though the television you are increasing the demand of the people. You are creating the consumerist, demand. When T could be satisfied with one. I want to have ten and the poor are getting coprer So. you are creating a re-flex in the whole system which will no on increasing the pollution. In the Western society you have seen there is an increasing incidence of

cancer and everything. This is the fall out of that attitude of mind. The entire gathering in the University agreed with me that was the fundamental issue of environment. Gandhi Ji was not wrong when he said that you have to control your aspirations, if you want to have a just and fair society. This is the basic issue. Our own ancient philosophy is full of that thought. This thrust is there in the Vedas and Puranas which say: Mother Earth, let me not dig you beyond the point from where you cannot recoup. the highest message of sustainable development. So you should not go beyond that.

THE VICE-CHAIRMAN (MISS SABOJ KHAPARDE): Jagmohan Ji, please wind up.

SHRI JAGMOHAN: Thank you.

श्री दिग्विजय सिंह : उपसभाष्यक्ष महोदय, राष्ट्रपिता महात्मा गोधी ने पर्या- वरण के बारे में दो बाते कही थीं। एक तो जंगल के जानवर घटेंगे भौर शहरों में जानवर बढ़ जाएगे। भ्राज जंगल से जानकर खत्म हो रहे हैं शहर की चिड़ियां खाने में और सकस में जानवर श्रा रहे हैं। भीर दूसरी बात राष्ट्रपिता ने कही थी कि——

"The Earth has enough for everyone to eat, but not for everyone's greed."

शाज यही आदमी की सब कुछ पाने की हवस, पृथ्वी पर अपना प्रभुत्व जमाने की हवस के कारण ही पर्यावरण नष्ट हो रहा है जिसकी वजह से आज पर्यावरण मंत्री को यह बिल लाना पड़ा है । मुझे खुशी हुई, आज इस विषय पर बोलते हुए कि चाहे सरकारी पक्ष के लोग हों या विपक्ष के लोग हों, सभी ने यह कहा कि जो बिल आप ला रहे है, उसे फैलाने वाले लोग जहां एक और आम लोग है वहीं सबसे ज्यादा जिम्मेदारी सरकार की तरफ से है । सरकार की भागीदारी की वजह से हैं । सरकार के मंद्रालय की जो

हवस है, नयी उद्योग नीति में होड़ लगाने की पर्यावरण की उस दुनिया में पहुंच जाने की, श्राज उसी का परिणाम है कि माननीय पर्यावरण मंत्री जी को यह बिल लाता पड़ रहा है। लेकिन में शुरू में ही कह दूं कि इसका कई किमयों के बावजूद भी इसमें कई श्रच्छाइयां है श्रीर पर्यावरण मंत्री जी ने बहुत श्रच्छा काम किया है। इस देश में ग्रगर पर्यावरण को बचाने के लिए श्रापके श्रलावा किसी श्रीर व्यक्ति को याद किया जाएगा तो वह है, श्रीमती गांधी। 1970 से पर्यावरण के क्षेत्र में उनका जो योगदान रहा, दुनिया ने उसको स्वीकारा, यूनाइटड नेशन्स ने उसके लिए उन्हें श्रवाई दिया।

एक माननीय सबस्य : श्रीमती मेनका गांधी ।

श्री दिग्विजय सिंह: मेनका गांधी तो 1972 में पैदा भी नहीं हुई थी। श्रीमती गांधी की वात कर रहा है जो भारत की प्रधानमंत्री रही है। तो उनके बाद कमल नाथ जी ग्रब इस प्रयास को कर रहे है। यह प्रयास भ्रापके नाम को जरूर रोशन करेगा । हिन्दस्तान की हिस्सेदारी ग्रापके प्रयास में शामिल है इसलिए में ग्रापको वधाई दे रहा हं कि ग्राप इस तरह का काम कर रहे हैं। लेकिन मुझे ग्रफसोस है कि यह जिल 1992 की रियो कांफ्रोंस के तहत उसमें को फैसला लिया गया था, उसके तहत यह विल लाया गया है । श्राखिर तीन वर्ष क्यों गवा दिये श्रापने ? 1992 में फैसला हुआ । उसकी भूमिका सारी दुनिया ने सराही । ग्रापकी भूमिका यानी भारत की भूमिका । भारत की भूमिका को दुनिता ने सराहा । यह सही है कि ग्राप पहले देश के पर्यावरण मंत्री के रूप में इस बिल को ला रहे है लेकिन यह तीन वर्षे का समा ग्रापने क्यों गवा दिया, यह बात मेरी समझ में नहीं ग्रायी। बेहतर होता कि यह काम जल्दी से जल्दी पूरा श्रिया जातः ताकि हम **इस दिशा** की और ग्रागे बढ़ों। उपसभाध्यक्ष महोदया, बिल के कई पहलुओं पर लोक सभा में चर्चा हो चुकी है ग्रौर पर्यावरण मंत्री ने कोशिश की है, उन चीजों को अपने में समाविष्ट करने की । कई अमेंडमैट्स भी

उन्होंने स्वीकार कर लिये है । में दो तीन आर्ते मुख्य रूप से कहना चाहुंगा। एक तो श्रापने जो यह दिबयनल बनाया है, इसमें ग्रापने कहा है कि चेयरमेन तो इसका वही होगा जो सुप्रीम कोर्ट या हाई कोर्ट का जज होगा, हम उसे चेयरमैन बनाएंगे। लेकिन साथ ही भ्रापने कह दिया कि वाइस चेयरमैन भी इसका चेयरमैन होसकता है। वह भी ऐनटाइटर्ल्ड है। लेकिन उसके लिए एक कैडीशन नहीं है कि वह सुप्रीम कोर्टका या हाई कोर्टका जज हो । वह कुछ और भी हो सकता है जिसकी आपने ज्याख्या की है कि वह सैन्नेट्री हो सकता। है, कोई श्रौर इम्पोटेंट ग्रादमी हो सकता है। आपने बड़ी बारीकी से इस चेयरमेन के पद पर वाइस चेयरमैन को स्थापित करने की कोशिश कर दी है जो सुप्रीम कोर्टया हाई कोर्टका जज हए बिनाभी रह सकता है । इस/लए में श्रापसे चाहंगा कि ग्राप साफ-साफ शब्दों में लिखें कि इस द्वियुनल का चेयरमैन वही होगा जो सुप्रीम कोर्टया हाई कोर्टका जज होगा। बाकी चीज, इस देश में एक और परम्पर। चलं गयी है- रिटायर्ड बट नाट टायर्ड । रिटायर हो गये लेकिन वह थक नहीं रहे हैं । ग्रब यह ट्रिब्यूनल ऐसे ही नाट टायर्ड लोगों की जगह बन गयी है। सैंकड़ों ट्रिब्यूनल इस देश में बने हुए हैं। उसमें रिटायर बट नाट टायर्ड वाली बात चल रही है। 60 साल पूरे हो गये, हमारे चहेते हैं, यंत्री के चेहेते हैं, किसी ब्यूरोकेट के चहेते हैं, उनको इनमें रख दिया गया है। उनकी इच्छा हो या न हो, उनका मन लगे वा न लगे, उनको पेंशन भत्ता और दिल्लो में मकान मिल रहे है, यही ग्राज-कल चेयरमैन के लिए हो रहा है। इसलिए जगमोहन जी ने यह बात सही कही है। ग्राप उसमें स्वब्ट करें कि सिफ हाई कोर्टेया सुप्रीम कोर्टेका जज ही चेयरमैन हो सकता है। बाइस चेयरसैन जो और कैंटागिर में आता है, उसको चेयरमैन बनाने की इजाजत ग्राप न दें। दूसरी बात में ग्रापसे कहना चाहंगा कि भ्रापने कुछ जगहों तक द्रिब्य्नल के काम को, ट्रिब्युनल के अमित को सोमित कर दिया है। म्राखिर यह 90 करोड़ का मुल्क है। एक आदमी ने कहा कि मध्य प्रदेश में होना चाहिए। हमारा इसमें कोई

विरोध नहीं है। हम चाहते हैं कि हर प्रदेश में ट्रिब्युनल का एक देंच होना चाहिए नहीं तो कोई अदमी विपुरा में, नागालैंड में, सुदूर इलाके में, बालमेड़ में, जैसलमेर में इस घटना का शिकार हो गया। ग्रब उसको दिल्ली ग्राना पड़े तो ग्राप ग्रंदाजा लगा सकते हैं कि एक गरीब के लिए दिल्ली ग्राने की कीमत क्या हो सकती है। वह कभी सोच नहीं सकता कि मैं दिल्ली जाऊं। वहां उसके परिवार पर विपत्ति पड़ी है, उसकी बहन की मांग का सिद्र उजड़ गया है, किसी का भाई, किसी का बेटा चल बसा है उससे क्या हम उम्मीद कर सकते हैं कि वह 5-10 हजार रुपये खर्च करके लिपुरा से चलकर, नागालैंड से चलकर दिल्ली ग्राएगा । इसलिए में ग्रापसे दरख्वास्त करूंगा कि हर राज्य में ट्राइब्युनल की क्रांच होनी चाहिए।

दूसरी बात में कहना चाहूंगा कि इसमें
प्रतरिम मुद्रावजे का कोई जिक ग्रापने
नहीं किया है । कोई ग्रादमी दुवटनाग्रस्त
हो गया, ग्राप उसको मुग्रावजा देंगे ।
लेकिन वह मुग्रावजा उसको 6 महीने,
साल भर या तीन-चार साल बाद मिलेगा ।
टाइम 6 महींने कहा है ग्रापने ग्रपने भाषण
में, लेकिन ग्रगर किसी परिवार में एक
ही ग्रादमी है जो कमाने वाला है, पूरा
परिवार उस पर ग्राश्रित है, ग्रगर उसको
ग्रंतरिम मुग्रावजा नहीं मिलेगा तो उनकी
स्थित क्या होगी, यह ग्राप समझ सकते
हैं । इसलिए में चाहूंगा कि ग्राप ग्रंतरिम
मुग्रावजे की व्यवस्था इसमें करें।

उपसभाव्यक्ष महोदया, श्रापने पहले ही कहा है कि समय कम है, इस पर ज्यादा लोग बोलना चाहते हैं। इसलिए में ज्यादा समय नहीं लेगा चाहता हूं। में मंत्री जी से सिर्फ दो-वाण बातें पूछना चाहता हूं। हमारे मित्र श्री सुरेश पंचीरी जी ने कहा है सीमेंट से काफी पौल्यूशन हो रहा है। श्राप क्यों सिर्फ सीमेंट का नाम ले रहे हैं? सीमेंट से होता ही है यह हम सब लोग जानते हैं। लेकिन पौल्यूशन जो हैं वह फर्टिलाइजर से हो रहा है। पाय्यूशन जो हैं वह फर्टिलाइजर से हो रहा है। पाय्यूशन जो है, सौरी दुनिया में जो थर्मल कोल प्लांट रिजेक्ट कर दिये गए हैं, मैं मंत्री जी से पूछना चाहता हूं कि सारी दुनिया के

देशों से रिजेक्ट, ग्रमेरिका ग्रौर पश्चिम के जिलने भी देश हैं वहां से रिजेक्टेड थर्मल कोल पावर प्रोजक्ट जो हैं उनको यहां लाया जा रहा है और खासियत यह है कि उसमें जो कोल इस्तेम।ल किया जारहाहै-दुनियामें कहीं भी विनायाश किया हुन्न। कोल यर्मल प्लांट में इस्तेम/ल नहीं होता । हिन्दस्तान में कोयले में 40 प्रतिशत से लेकर 50 प्रतिशत तक ऐसेश हैं। कोल कर्मचारियों ग्रौर कोल मैनेजमेंट के निकम्मेपन काफल इस देश को भ्यतना पड़रहा है। मैं मंत्री जी से कहना चाहता हं कि ग्राप बिल पत्स करके, कानुन पास करके इसको क्यों नहीं रोकते? ग्रापके पास ताकत है लेकिन ग्राप इसका इस्तेमःल नहीं करते । ग्राप कानून पास करें कि बिना वाभरीज में धोका हुआ कोल थर्मल पावर प्लांट में इस्तेमाल नहीं किया जाएगा। यह आपके हाथ में है। इस बारे में आपकी मंशा क्या है, यह में भ्रापसे जानना चाहता हं। जब सारी तत्कत अध्यक्ते पास है तो उस ताकत को इस्तेमःल करने की सबसे ज्यादा जरूरत है।

दुसरा, भोग की जो नयी ग्र⊦ियक नीति चली है, यह आर्थिक नीति और की नीति म्रापकी पर्यावरण साय-साथ नहीं चल सकती । ग्रापको कडे कदम उठाने पडेंगें । ग्रापके हाथ में जो साकत है, उसका इस्तेमाल करके प्रापको इस पर नियंत्रण करना होगा। भ्राप इस देश के पर्यावरण मंत्री हैं। पर्यावरण से ऐसा लगता है कि लोग इसके बारे में श्रभी तक भी ज्यादा नहीं जानते हैं। लोगों में यह धारणा है कि पर्यावरण कृषि मंद्रा-लय का एक हिस्सा । अ। प इस विभाग के मंत्री हैं और दुनिया में ग्रापने नामग्रीर शोहरत हासिल की है। श्रापने इस क्षेत्र में प्रच्छा काम करके दिखाया है । लेकिन मैं कहना चाहंगा कि सिर्फ यह बिल पास करने से कुछ नहीं होगा । आज हमारा ग्रागरा का ताजमहल किसकी वजह से प्रदूषित हो रहा है ? ताजमहल का रंग बदल रहा है भीर वह सफेद से पीला होने जा रहा है। यह इसलिए कि मथ्रा रिफाइनरी वहां है। इसके लिए कौन से

उपाय भ्रापने किए हैं ? अब ये पब्लिक सेक्टर ग्रंडरटेकिंग्स ही प्रदूषण के सबसे बड़े केन्द्र बनते जा रहे हैं। ग्रभी यहां पर भिलाई का जिक हुन्ना । मिलाई भी उस इलाके को प्रदृष्ति कर रहा है। लेकिन तब भी वहाँ पर धर्मल पावर प्लांट बैठाने की इजाजत दे दी गयी । जो प्रदर्भण रोकने का काम है, जो काम भ्रापको करना चाहिए था वह काम नहीं करवा रहें हैं। मेरा भिलाई कारखाने से कोई विरोध नहीं है। लेकिन गवर्नमेंट कहती है कि पर्याव**रण** पर काम करने के लिए पैसा नहीं है । ये धर्मल पावर प्लांट जिनको बिठाने की सनुपति दी जा रही है, ये ही सबसे प्रधिक प्रदूषण को बढ़ोने का काम कर रहे हैं। मैं मंत्री महोदय का ध्यान इस म्रोर दिलाते हुए जहां एक ग्रोर इस बिल का समर्थन करता हं, वहीं दूसरी स्रोर में स्नापसे गुज।रिश करना चाहता हं कि ग्राप दुनिया के पहले देश के पर्यावरण मंत्री के रूप में इस बिल को ला रहे हैं। यह सौभाग्य, यह गौरव श्रापको प्राप्त हुन्ना है, इस मुल्क को प्राप्त हुन्ना है । इसलिए मेरा म्नापसे मनुरोध है कि स्नाप अपने कदम से, स्नाप श्रपने काम से, ग्राप ग्रपने प्रयास से ऐसा कार्य करके दिखार्ये ताकि श्राने वालें दिनों में लोगों को लगे कि पर्यावरण के इस बिल से ब्रापको ताकत मिली है श्रीर देश में सचमुच पर्यावरण सुधार का काम करने जा रहे हैं, तभी हम शायद पर्यावरण की रक्षा कर सकेंगे। इन शब्दों के साथ मैं इस बिल का समर्थन करता है।

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल): धन्यवाद, उपसभाध्यक्ष महोदया। उपसभाध्यक्ष महोदया। उपसभाध्यक्ष महोदया, हमारी सरकार पर्यावरण के संबंध में कोई विधेयक का रही है, इस स्वना से मन में एक उमंग सी उठी थी और उम्मीद बंधी थी कि भोपाल गैस वासदी के 12 वर्षों के अनुभवों के बाद और रियोडिजेनरों में विकास और पर्यावरण के संशस्टि संबंधों को परखने के बाद तथा वहीं पर विकासशील देशों की विरुद्ध विकसित देशों की साजिशों की समझने के बाद हमारी सरकार की धोर से पर्यावरण के संबंध में जब कोई विधेयक प्राएगा तो उस विधेयक में हमारें आकाश

All

The National

Environment

का विस्तार होगा, उस विधेयक में हमारें सम्द्र की गहराई होगी भ्रौर उस विधेयक में हमारे थल की जीवंतता होगी। उपसभाध्यक्ष महोदया, हमने यह साचा था कि इस विधेयक में हमारे विपूल जल संसाधनों की गहराइयां, हमारे वैविध्यमय भूक्षेत्र की सम्पन्नता अन्य उसके संरक्षण भौर हमारे मानवीय जीवन की जो धरोहर है, उस धरोहर को संभालने का एक विस्तृत चित्र हमें मिलेगा । श्रौर महोदया, इसी विघेयक के साथ यह उम्मीद भी बंधी थी कि जब पर्यावरण जैसा विषय सरकार की चिता का विषय बना है तो जाहिर है कि सरकार एक ऐसा विधेयक लाएगी जो सरकार की सारी की सारी नीतियों के निर्देशक तत्व के रूप में काम करेगा, जो सरकार की सारी नीतियों का दिशा निर्धारण करेगा श्रीर वर्तमान में चल रही सरकार की सारी नीतियों की दिशा को पलट देगा क्योंकि सरकार की वर्तमान जो नीतियां हैं उन नीतियों के चलते हम एक नहीं अनेकानेक भोपाल जैसी तासदियों को सकट से गुजरने के लिए स्रभिशप्त होंगे। यह ग्राशा बधी थी कि ग्रब यह सिलसिला रक जाएगा हमारें देश की सार्वभौमिकता हमारें देश के जल, थल ग्रीर नभ के निर्मम शोषण का जो सिलसिला शुरु हुआ है, वह सिलसिला ग्रव बंद हो जाएगा। लेकिन इस विधेयक को नजर भर देखने के साथ ही हमारी सारी आजाओं ग्रौर उमगों का तिल्सिम भरभरा कर ट्रंट गया इस विधेयक को देखने के साथ ही पर्या-वरण के नाम पर जो विधेयक महोदय ग्राज ले कर ग्राए हैं, उसको देख कर लगा कि हमारें मंत्री महोदय ने पर्यावरण के नाम पर महस्थल की मृग मारीचिकाकामायाजाल भररचा था। पर्यावरण की रक्षा के नाम पर लाया गया यह विधेयक तो महज उस ग्रीपचारिकता को पूरा करने के लिए लाया गया जिसका जिक हमारे दिग्विजय सिंह जी ने किया। यह महज श्रीपचारिकता यी तीन वर्ष पहले रियोडिजेनरो के सम्मेलन में जो तमाम राष्ट्रीय सरकारों को निर्देश दिया गया था कि तमाम राष्ट्रीय सरकारें अपने यहां पर्यावरण को दूषित करने वाले लोगों को राहत दिलाने के लिए नियम बनाएं, विधान बनाएं, उसी भौपचारिकता को पूरा करने

के लिए माननीय कमलनाथ जी विधेयक लाए हैं। महोदया, मुझे अब यह कहना पड़ता है कि उस श्रीपचारिकता की पूरा करने के लिए लाया गया चिधेयक महज ग्रौपचारिक विधेयक बन करंरह गया है। पर्यावरण श्रौर विकास के संशलिस्ट **ग्रायामों को पर्यावरण ग्रौर विकास के** तमाम सदर्भों को इस विधेयक में छग्रा तक नहीं गया हैं। जिस वियक की उप-सभाध्यक्ष महोदया, यहां एक ऐतिहासिक विधेयक संज्ञा दी जा रही है, जिस विधेयक को एक ग्रम्तपूर्व विधेयक की संज्ञा दी जा रही है और मंत्री महोदय की भूरि-भूरि प्रशंसा की जा रही है, मैं यह आशा करती थी कि यह विधेयक हमारे देश में मॉडल विधेयक का काम करेगा ग्रीर मॉडल विधेयक के रूप में हमारी सरकार की नीतियों का एक कुतुबनमा बनेगा, हमारी सरकार की नीतियों का निर्देशन करेगा लेकिन ऐसा नहीं हो सका । हमारे माननीय मंत्री जी जो विधेयक ले कर ग्राए हैं. वह विधेयक भी सरकार की स्नाधिक नीतियों का ही सहधर्मी बन कर रह गया है। भाननीय कमलनाथ जी जिन्हें पर्यावरण के संबंध में माना जाता है कि इह पर्यावरण के बहुत हमदर्द हैं, चिताशील हैं, लेकिन मंत्री महोदय की दशा को देख कर लगता है कि हमाराक्या होगाजो **सब कुछ** देख कर भी धनजान बन रहे हैं। महोदय, उनकी इस दशा पर मैं सिर्फ यह कहनाचाहंगी कि

> "कैसी बेचण्मी का म्रालम है कि मांखों वाले लोग

देखते सब कुछ हैं मगर नजर कुछ नहीं भ्राता ।"

यही कारण है कि माज इस विधेयक को देखने के बाद में इस स्थिति में भी नहीं हं कि मैं मंत्री महोदय को यह कह सकूं कि देर प्रायद दुरुस्त श्रायद। देर से तो म्राए लेकिन दुरुस्त होकर नहीं भ्राए। इसलिए उपसभाध्यक्ष महोदया, मैं कहना चाहुंगी कि हमारे देश में पर्यावरण की सजगता और चिंता को जाहिर करने वाला यह विधेयक लेकर मंत्री महोदय जब हमार

# [श्रीमति सरला माहेश्वरी]

आसने प्राए हैं भीर हमें यह बताना चाहते हैं कि वे पर्यावरण के संबंध में कितना चितित हैं, हमसे प्रमाण पत्न लेना चाहते हैं उस समय मैं यह कहना चाहूंगी कि बास्तव में पर्वावरण के नाम पर ये जो विधयक लेकर क्राए हैं उस विधेयक का हुमारे देश के टिकाए विकास के साथ सस्टेनेबल विकास के साथ कोई नाता. रिश्ता नहीं है। नई अर्थिक नीति के नाम पर चल रही ऋथिक और सारी की सारी नीतियां हमारे जल, यल और नभ का किस तरह से निर्मम शोवण कर रही हैं, निर्मम दोहन कर रही हैं ग्रौर वह भी किसके लिए ? इसलिए भने सस्टेनेबुल डेवलपमेंट की बात कही थी। सम्मेलन में मंत्री महोदय ने जहां भारत क़ी स्रोर से भारत की स्थिति को बड़े शानदार ढंग से रखा, साम्राज्यवादी देशों की साजिश को समझते हुए विकासशील देशों के पक्ष को रखा कि सस्टेनेबुल विकास की नया स्थिति है विकासशील देशों के संदर्भ में नया स्थिति है। लेकिन सस्स्टेनेबल विकास के संदर्भ में जब मंत्री महोदय हमारे देश में विधेयक लेकर ग्राते हैं तो उनका ध्यान इमारे देश की सरकार की ऐसी नीतियों की भोर क्यों नहीं जाता जो भ्राज हमारे पर्याचन्य को इस विस्फोटक कगार पर लेकर क्या गयी है। क्याज हर कोने से श्रावाज उठ रही है लेकिन हमारे महोदय इन नीतियों की श्रोर जरा भी बजर नहीं दे रहे हैं। महोदया, क्या है ? पर्य विरण है कितना ध्यान दिया जा रहा है? भैं यह बताना चाहंगी कि हमारा ब्राधिक सर्वेक्षण सरकार का जो भाषिक सर्वेक्षण है भ्रापने देखा होगा दो सौ पक्षों का एक बड़ा भ्राधिक सर्वेक्षण है लेकिन इसमें पर्यावरण की कितनी जगह दी गयी है। इसमें पर्यावरण की सिर्फ दो पन्नों की जगह दी गयी है। महोदया, हासत यह है कि हमारे देश की विकाल बरीब मेहनतकंश जनता जिनको ये विकास के सम्जवाग दिखाए जा रहे हैं उनके लिए तो यह विकास तो लाभदायी साबित नहीं हो रहा है। विकास किसके लिए आप सा रहे हैं ? बड़े जहाजों के मालिकों के लिए, बहराब्दीय कम्मिनयों के लिए.

ठेकेदारों के लिए और इस सबते छ रहर चकर गरीब जनता तक कुछ पहुंच नाह ता उसी में गनीमत प्रानी जा रही है 🔒 में यह कहा। चाहती हूं कि जिन बड़ी लोगों के लाभ के लिए ये नई आयिक नीतियां लाई गई हैं उन नहीं आर्थिक नीतियों का कितना घातक प्रभाव हमारे देश के पर्यावरण पर पड़ रहा है, हमारे देश की इकोजाजी पर पड़ रहा है, हमारे देश की बात डाइवसिटी पर पड़ रहा है, इसकी श्रीर मजी महोदय ने कोई ध्यान नहीं दिया । इनकी नयी भाषिक नीतियों का लक्ष्य क्या है ? इनकी नयी श्रायिक नीतियों का मूल उद्देश्य क्या है ? निर्यात आधारित नीति ? और इस निर्वात ब्राधारित माल के तहत क्या हो रहा है तमाम बड़ी बड़ी कम्पनियों के मालिकों को खली छूट दे दी गयी है, विदेशी कम्मनियों के बड़े बड़े जहाज कम्पनियों के ब्राज हमारे समुद्रों को रींद रहें हैं। किस तरह ? हमारे देश के मञ्जूषा ? श्रादोलन कर रहे हैं कि इससे हैंगारी बायो डाइवसिटी पर असर पड़ेगा, इसते हमारे समुद्रों पर असर पड़ेगा । एक तरफ तो गरीव मछ्यारे धरने पर बैठे हुए हैं और ये बहुराष्ट्रीय कम्पनियों के बड़े बड़े जहाज 522 जहाज ग्राज हमारे समझी का दोहन कर रहे हैं। मंत्री महोदय की मालुम होगा । जनका दर्भ माफ कांद्रक्ट क्या है कि वे डीप सी सिक्शिंग करेंगे. लेकिन ये कहां कर रहे हैं ? उथ सन्दर में कर रहे हैं। उमले समुद्र में करने का मतलब क्या होता है ? और किस समय कर रहे हैं ? जो समय बीडिंग का होता है उस समय में वे फिश्चिंग कर यहे हैं। में यह कहना चाहंगी कि क्या ये बाते मंत्री महोदय के जेहन में नहीं आती। इनको अगर रोका नहीं गया तो देश के पूरे समुद्र का वया हाल होगा। इसी के साथ साथ म यह कहना चाहुंगी। में यह महना चाहंगी कि आज नियात भाधारित मॉडल नीति के नाम पर भाप भया भार रहे हैं ? एक्बा-कल्चर कर रहे हैं, प्रॉन की खेती ही रही है, श्रिम्ब की खेती हो रही है। उसमें हो क्या रहाई कि इसारी अमीन की सेनिनिटी बढ़ एहीं है जमीन में नमक बढ़ता का पहा है। हुनारी जो इरिगेशन की जमीन है, उस का The National

1995

Environment बारापभ बदता जा रहा है और झाप लगातार झांकड़े पर झांकड़े बढ़ाते जा रहे हैं कि 70 हजार से 2 लाख टन हो जाएगा ग्रिम्प का निर्यात, हमारी सरकार एग्रीकल्भर प्रोडक्टस के लगातार लक्ष्य पर लक्ष्य निर्धारित करती जा रही है, लेकिन उस का हमारे देश के कुल जीवन पर क्या प्रभाव पड़ रहा है ? जिस पैप्सी कोला कपनी को हाथ जोड़कर हिंदुस्तान में ले श्राया भया, वह पैप्सी कोला कानो कितना वेस्ट यहां डम्पकर रही है? जो फुदुरा नाम की कपनी तमिलनाडु में है बह कितना प्लास्टिक वेस्ट हमारी जमीन में ठप्र कर ्रही है ? उपसभाध्यक्ष महोदया, इस 🛚 के चलते ही क्या रहा है कि हमारे देश में कचरे भा स्वरूप बदल रहा है, वेस्ट का स्वरूप बदल रहा है और यह लोगों के स्वास्थ्य के लिए कितनी हानिकारक बीमारियां पैदा कर रहा है, इस का मंत्री महौदय को ध्यान होना चाहिए । इसलिए महोदया, मैं। बहुना चाहती हूं कि जब प्राप प्यावरण के संबंध में कोई विधेयक लेकर भाते हैं तो हमारें पर्यावरण मंत्री का ध्यान इस मोर जरुर जाना चाहिए कि पर्यावरण का मतलब यह नहीं होता है कि कुछ पेड़ लगा दीजिए, कुछ उद्योगों में प्रदूणणरहित यंत्र लगा दीजिए । पर्यावरण यह नहीं है। पर्यावरण का मतलब यह होता है कि हम अपने देश के, हम अपनी इस धरती के, हम अपने इस आकाश के, हम सपने इस जल-यल सौर ्नभ के संसाधनों का कितना विवेक परक ढंग से इस्तेमाल करें ताकि हम सिर्फ भ्रपने वर्तमान के लिए न जिए । महोदया, पर्यावरण के संबंध में चितित हमारे मंत्री महोदय जरुर जानते होंगे कि पर्यावरण का मतलब भविष्य से हैं, भावी पीड़ी से हैं । हमारी भावी पोड़ो के प्रति भी हमारा कर्तंब्य है, लेकिन भाप क्या कर रहे हैं ? ग्राज इस नयी बार्थिक नीति के नाम पर उदारतावाद क्री नाम पर होड़**ं केसी लग रही है।** बाएके जितने भी पर्यावरण ठंदंधी भव तक के नियम भीर कानून बने हुए थे, उन सारे के सारे नियम और कानुनों को ढीला किया जा उहा है एक होड़ सी मची हुई है। पंजाब की सरकार कहती है कि हम ्र15 दिनों में सारे उद्योगों को प्रनुमति

दिला देंगे । हरियाणा सरकार कहती है

कि हम उससे भी कम समय में कर देंगे केरल की सरकार कहती है कि हम ग्रपने पर्यावरण संबंधी तमाम नियमों ग्रौर कानुनों को छोड़ देंगे।

. Tribunal Bill

श्री दिग्विषय सिंह: सभी सरकारें कहने लगी हैं।

श्रीमती सरला माहेरवरी: सभी सरकारें कहने लगी हैं। उपसभाध्यक्ष महोदया, म कोई पर्यावरणवादी नहीं ह, भौर में विकास की विरोधी नहीं ह ल किन दिकास विवे अपरक ढंग से होना चाहिए । यह विकास किस लिए हैं ? विकास की हमें जरुरत है, विकास की भ्रहमियत को हम समझते हैं, विकास का मतलब विनाश नहीं होता। विकास का मतलब यह नहीं होता कि हम ग्रपने जलवल ग्रीर नभ, का इस तरह शोषण करें, इस निर्ममता से शोषण करें कि माने वाली पीढ़ी के लिए कुछ बचे ही नहीं। इसलिए उपसभाध्यक्ष महोदया, मैं मंत्री महोदय से कहन। चाहंगी कि ग्राप पर्यावरण के बारे में जानते हैं। रियो-डि-जनरियो का जो फर्स्ट एजेंडा था. उस फर्स्ट एजेंडा में सस्टेनेबल डवलपमेंट की पूरी व्याख्या की गयी थी अर स्वयं गत्नी महोदय ने उस में हिस्सा लिया था । वह जानते हैं कि सस्टेनेबल डबलपमेंट का मतलब क्या होता है, टिकाऊ विकास का मतलब क्या होता है ? तो वास्तव में ग्रगर आप को टिकाऊ विकास की कोई ब्राधार भूमि तैयार करनी है तो मंत्री जीग्राप को दिशा निर्देशन करना होगा । आप अपनी सरकार की सारी नीतियों का कुत्बनुमा बनें। मैं सिर्फ ग्राप के इस विधेयक के बारे में जोकि इतना एकांगी हैं, इतना ग्राधा-ग्रध्रा है भ्रौर विधायी खामियां हैं भ्रधिक कुछ कहना नहीं चाहती, मगर मेरी श्रपि<del>ति</del> सिर्फ प्रापके से सीमित नजरिए से है। हमें खुशी हुई थी जब रियो-डि-जनारियों में बाप ने पर्यावरण के बारे में अपना पूरा परिदृश्य रखा था, एक पूरा सारगभिक परिदेष्य रखा गया था; लेकिन आप जब यह विधेयक लेकर भ्राए तो मुझे सचमुच में दुख है कि यह विधेयक इतना धाधा-ध्रघूर

# [श्रीमती सरला माहेक्वरी]

है कि सिर्फ विधायी दृष्टिकोण से ही नहीं बल्कि हमारे देश के पर्यावरण को जो चीजें दूषित कर रही हैं, उन्हीं चीजों की स्रोर मंत्री महोदय ग्रांखों बंद कर के बैठे हुए हैं। उपसभाध्यक्ष महोदया, भ्राप कहें तो में प्रांकड़ें देकर बता सकती हूं कि इन के उदारतावाद के नाम पर, इन के निर्यात श्राधारित मॉडल के नाम पर ग्रीर इन के खुलंपन के नाम पर ग्राज क्या हो रहा है ऐसी कई कंपनियां जिनका कि खराब टैक रिकार्ड रहा है, जिन कंपनियों ने विदेशों में जाकर गृह-युद्ध लगाए, जिन कंपनियों ने दूसरे देशों में जाकर उन्हें नुकसान पहुंचाया, वह कपनियां भी ब्राज हिंदुस्तान में प्रायही हैं। 5.00 P M

तो उपसभाध्यक्ष महोदया, - यह कहना चाहुंगी कि भारत जैसे देश के जो अपूर्व संसाधन हें, प्राकृतिक संसाधनों की हमारे देश में कमी नहीं है, लेकिन हम ूइन प्राकृतिक संसाधनों का किस तरह दिवेक-परक ढंग से इस्तेमाल करें, यह विचार योख्य है। हम चाहते हैं कि यह प्राकृतिक संसाधन हमारे देश की व्यापक जनता को एक ब्रारामदायक जीवन दे सकें, लेकिन हम ऐसी बहराष्ट्रीय कंपनियों को निमंत्रण न दें, जो सिर्फ अपने मुनाफे की खातिर ऐसे ऐसे उद्योगों को लाएं, तो हमारे समाज में सिर्फ उपभोगताबाद को जन्म दें। ऐसे उद्योगों की हमारे यहां जरूरत नहीं है बल्कि हमें यह निश्चित करना है कि हमारे देश को किस चीज की जरूरत है, किस चीज की जरूरत नहीं है। इसलिए हं माननीय मंत्री जी से कहना चाहुंगी कि धगर वास्तव में भ्राप पर्यावरण के प्रति सचेत हैं, अगर आप वास्तव ने पर्यावरण के प्रति जागरुक हैं ग्रीर ग्रगर ग्राप समझते हैं कि वास्तव में पर्यावरण के क्षेत्र में ब्रापको एक ब्रहम भमिका निभानी है तो इस भ्रहम भूमिका को निभाने के लिए ग्रापको कई सीमाएं तोड़नी होंगी ग्रौर इन सीमाग्रों को तोडकर, जो ब्रापकी हदबंदियां बनी हुई हैं उन हदबंदियों को तोड़कर, श्रापको ग्रागे ग्राना होगा ।

उपसभाष्यक्ष महोदया, मेरा मंत्री महोदय से यह कहना है कि एक व्यापक

पूरे पर्यावरण के लिए जो-जो चीजे हानिकारक हैं उन तमाम चीओं को समाहित करते हुए, एक एकीकृत विधेयक **ग्राप लेकर** ग्राएं । इस विधेयक में बहुत सारी खामियां हैं, यह इतना कमजोर विधेयक है, तमाम लोगों ने इस पर ग्रपने विचार रखें हैं। मैं इसके बारे में नहीं कहनाचाहती। मैं मंत्री महोदय से सिर्फ ही ग्रर्ज करना चाहती हूं कि उन्होंने यह जो पहलकदमी की है, इस पहलकदमी का तो में निश्चित रूप में स्वागत करती हुं कि उन्होंने एक कदम तो उठाया है । न्याय न मिले लेकिन न्याय के लिए संघर्ष की भ्रामा जुने तो वह भी महत्वपूर्ण होती है। मुझे खुशी है कि माननीय कमल नाय जी यह जो विधेयक लेकर ग्राए हैं यह न्याय के लिए संघर्ष की म्राक्षा तो जरूर जगाएगा और इसीलिए मैं इस विधेयक का समर्थन करंगी, लेकिन मंत्री महोदय से में यह जरुर कहना चाहंगी कि द्याप द्यपने पिछले श्रनुभवों को देखें । **ग्रापने जो** पब्लिक लाइविलिटो एक्ट बनाया था, माप कह रहे हैं कि ग्रभी तक हमको ग्रनुभव ही नहीं है कि उसके तहत क्या **हु**ग्रा, लेकिन आपने इसको 1991 में बनाया वा और बाज 1995 हो रहा है..... (समय की घंटी)...

महोदया, में खरम कर रही हूं।
में सिर्फ इतना कहना चाहूंगी कि वास्तव
में पर्यावरण के इस सवाल को ग्राप एक
ग्रहम सवाल माने । पर्यावरण का यह
सवाल कोई ग्रलग-अलग सवाल नहीं हैं।
यह हमारे पूरे विकास के साथ जुड़ा हुमा है।
विकास के परिप्रेक्ष्य के साथ ही ग्रगर
पर्यावरण के सवाल को जोड़ेंगे तभी ग्राप
सरकार की नीतियों को बदल सकने ग्रीर
तभी हम ग्रपने देश के प्राकृतिक संसाधनों
का सही ढंग से इस्तेमाल करके ग्रपनी
भावी पीड़ी के लिए हुछ छोड़ जाएंगे, जो
कि भावी पीड़ी के लिए हमारा कर्सव्य है
ग्रीर उस कर्तव्य की जिम्मेदारी ग्राप पर
भी है, हम पर भी है।

इन्हीं शब्दों के साथ में इस विधेयक का समयन करते हुए कहना चाहूंगी कि मंत्री जी आपने कम से कम मावाज तो किया, कम से कम एक कदम तो बढ़ाया है, लेकिन इस कदम को मजबूती के साथ भौर सोच-समझकर उठाएं ताकि सारा भारतमा, जल थल प्रापका बाहों में हों भोर तभी भाप वास्तव में प्रमावरण को जला कर पाएंगे। इतना कहकर में अपनो भारत खस्म करती हूं। धन्यवाद।

SHRI K. K. VEERAPPAN (Tamil Nadu): Madam, Vice-Cnairperson, 1 rise to present my views on the National Environment Tribunal Bill. The hon'ble Minister, while moving the bill said that in the event of damages arising out of any accident while manufacturing, transporting, using or storing hazardous substance, shall be conpeasated without delay when this Act comes to force. I welcome this bill for it has been brought with the intention of helping the victims of such accidents by •way quick disposal of the cases. Because of the absence of such a piece of legislation, cases of this nature have been pending in civil courts for many years negating the very purpose of compensation. For example, the victims of the Bhopal gas tragedy have been running from pillar to post for so -many • years and yet they haven't got the final judgement from the court. While moving the bill, the hon'ble Minister said that the Principal Bench of the Tribunal shall be located at New Delhi and that its Benches shall the located at Madras, Bombay and Calcutta. But I feel, Benches of the Tribunal should be located in every state in order to render speedy justice. I appeal to the Minister to consider this suggestion.

Madam, in clause 4 sub-clause (5), it is said that the application shall be accompanied by a fee of Rs. one thousand. This amount is too high and poor people won't be able to pay such huge fees. The Central Government, 'State Governments and repre-sentative organisations have been ex-

empted from payment of such fees. The government should consider and exempt the public also from paying this huge fees. Again clause 10 that speaks of the constitution of the Tribunal, provides for appointment of retired judges of Supreme Court and High Courts and retired secretaries as Chairman, Vice-Chairman and Members of the Tribunal in accordance with their status, I am afraid, this Tribunal will then become a body for rehabilitation. So in the best of interest of the cause, it would be wise to appoint only sitting judges and serving persons.

This bill is silent as to whether action could be initiated against public sectors, Corporations, municipalities and other local bodies, when they turn out to be the offenders as per the provisions of this bill. These organisations should not be exempted from the purview of this bill for they too can indulge in activities in violation of the provisions of law. No one should be exempted for any reason. It is really strange that different retiring age has been prescribed for different posts. While the age of retirement is 70 for the Chairperson, it h 65 and 62 for the Vice-Chairperson antl Members respectively. I think this age limit has been fixed only to accommodate the retired persons. It would be proper to have uniform retiring age for all the posts of the Tribunal.

It is a feet that several accidents involving hazardous substances take place in the country. Some time back there was such an accident near Sun-guvachathiram in Tamilnadu in which a J. layalalitha Transport Corporation bus (named ater the Chief Minister of Tamilnadu) collided with a tanker carrying some hazardous substance. Over 50 people were killed in the accident. I have a sense of relief that this legislation will provide adequate compensation for the families of the victims.

<sup>\*</sup>English translation of the origi-nal speech delivered in Tamil.

Environment 1995

The hon'ble Minister and also hon'ble Member Mr. Jagmohan said that law is not just enough to deal with this situation, far more an awareness has to be created among people. It was also said that the government should create a situation to educate the people about environmental hazards as also cleanliness • Here I wish to point out one thing. Keeping in mind the slogan 'grow more trees', we, DMK volunteers, planted sapplings throughout Tamilnadu on the birthday of our revered leader Dr. Kalaingnar last year. We did so because, our leader always wished to protect the environment for posterity. duty will continue on every birthday of our leader. My intention is only to impress upon the need for public awareness. Though this bill has certain deficiencies, I welcome it since it is the right step in the right direction. I hope the Minister will take note of the suggestions and do his best to incorporate them in the bill. I whole-heartedly support this bill on behalf of D.M.K.

#### उपसभाध्यक्ष (कुमारी सरोज खापडें) : मंनसारी जी, संक्षेप में बोलिएगा ।

ब्रीजलालुदीन ग्रंसारी (बिहार) : ठीक है। उपसभाष्ट्राक्ष महोदया, माननीय मंत्री जी ने राष्ट्रीय पर्यावरण अधिकरण विश्वेयक, 1995 पेश किया है । इस बिल में कुछ स्नटियां जरूर हैं, फिर भी मैं अपनी और से और अपनी पार्टी-भारतीय कम्युनिस्ट पार्टी की ब्रोर से इस विधेयक की जो मूल भावना है उसका हम स्वागत करते है ।

इस बिल में पहली बात यह है, जो अभिकरण बनाया गया है, इसमें जो प्रध्यक्ष, उपाध्यक्ष, न्यायायिक सदस्यों श्रीर तकनीकी सदस्यों की व्यवस्था है, इसमें उनकी श्रायु सीमा निर्धारित नहीं है । मैं चाहुंगा कि उनकी ग्राय सीमा निर्धारित होनी चाहिए, क्योंकि जितने भी ट्रिब्यूनल बनाए गए हैं उनमें भ्रधिकांश सेवानिशृत्त लोगों को भर

दिया जाता है । जिनको न दिखलाई पड़ता है, न सुझता है और न शारीरिक क्षमता ही होती है। इसलिए वह दिब्युनल अपने कामों को सही तरीके से अंजाम नहीं दे पाता है । मंत्री महोदय ने इस बात को कहा है कि सुप्रीम कोर्ट या हाई कोर्ट के जज रहें, हम इसका स्वागत करते हैं। लेकिन सँवानिवृत्त लोगों को उसमें पद स्थापित न किया जाए, ताकि वह दिव्यनल सक्षम तरीके से चले मुझे यह कहना है। साथ ही साथ उन्होंने यह भी कहा है कि श्रभी बम्बई, कलकत्ता श्रोर मद्रास में ही श्रभिकरण की वैच खोली जाएगी। मेरा सुझाव होगा कि भ्रपने देश में धर्मी पर्यावरण की सुरक्षा की भ्रति आश्रश्यकता है, उसको ध्यान में रखते हुए सभी राज्यों की राजधानियों में ग्रभिकरण की बैंच खोलनी चाहिए । इसके लिए उनको साधन मुहैया करने होंगे। इस नास पर कि साधन ही नहीं हैं, सभी जगह ग्रभिकरण के बैंच नहीं खुल सकते हैं तो यह संयुक्त राष्ट्र संघ के सम्मेलन में जो पर्यावरण की सुरक्षा ग्रीर देशों के विकास की संभावनाओं को ध्यान में रखते हुए भ्राज प्रदूषण से समस्या उत्पन्न हो गई है, उसका बगैर निराकरण किए उन लक्ष्यों को प्राप्त नहीं किया जा सकता है। इसलिए यह हमारा स्काव है कि ट्राइन्युनल की बैंच की स्थापना सभी राज्यों की राजधानियों में की जानी चाहिए ग्रौर उसकी व्यवस्था इस बिल में भी होनी चाहिए। इस बिल की जो सबसे बड़ी कमजोरी है कि जो प्रदूषणहो रहा है पर्यादरण में, ग्राप दिल्ली को ही ले लिजिए । इतनी गाडियां चलती हैं, हम नहीं कहते हैं कि सभी गाडियों को बंद कर दिया जाए लेकिन उससे जो धंग्रा निकलता है, ग्राप चलते हैं, हम सब चलते हैं तो हमें लगता है कि दम घुट रहा है। यह तो शहरों की स्थिति है श्रीर इस बिल में भी शहर की ही बात ग्रधिक की गई है। मैं जानता हूं और मानता हूं कि जिलने भी कारखाने हैं, वे सरकारी हों या गैर-सरकारी, वह सीमेंट का हो, कागज का हो, रिफाइनरी हो, जो भी कारखाने हैं, उनसे पर्यावरण को प्रदूषित करने वाला जो धंद्रा निकलता है, वह हमारे स्वास्थ्य के लिए हानिकारक है, तरह-तरह की बीसारियां पैदा कर रहा है। इ बिल की जो सबसे बड़ी लुटि है कि पर्यावरण की सुरक्षा के लिए कुछ उशाय जो होने चाहिए के, वे इसमें नही हैं। इसमें तो यह है कि रजर्डग्रस सब्सटेंस के चलते जो दुर्घटना होगी, उसका कम्पनसेशन दिया अएगा । उसके लिए ट्राइव्यनल उसके निपटारे के लिए काम करेगा ग्रीर पर्यावरण को अगर सुरक्षित रखना है तो पर्यावरण प्रदूषित न हो, इसके लिए तो भ्रापको उपाय निकालना पड़ेगा । ग्रमी साइंस एंड टेक्नालॉफी का युग है, ग्राप विदेशी कंपनियों को बुला रहे हैं, विदेशों से पैसा ले रहे हैं, आधिक उदारीकरण की नीति चला रहे हैं, तो हाई-टेक का इस्तेमाल करके इस प्रयावरण को द्वित होने से बचाइए, इसक लिए उपाय कीजिए। यह एक कमी इस बिल में जबरदस्त है जिसकी भीर में मंत्री जी का और सदन का ध्यान मार्कावत कर रहा हूं।

दूसरी जो बात मुझे कहनी है जिस पर आप विचार करें, में सदन के सामने कहना चाहता हं, शहर के पर्यावरण के बारे में तो चर्चा होती है लेकिन मुझे बहुत बुख के साथ कहना पड़ता है कि ग्राज मांकों में जो पर्यावरण प्रदूषित हो रहा है, वह फैक्टरियों के जरिए से नहीं, 48 साल की ग्राजावी के बाद हमारे गांवों की क्या स्थिति है कि सूर्योंक्य से पहले भीर सूर्योंक्य के बाद हमारी महिलाएं और हमारे मई माई ग्रंधेरे में नित्यकर्म करते हैं गांवों के इदं-धिदं और उससे जो प्रदूषण पैदा हो रहा है वह गांवों के लोगों के स्वास्थ्य को नुकसान पहुंचा रहा हैं।

गांवों में पर्यावरण को शुद्ध रखने के लिए, गांवों के लोगों को स्वस्थ्य रखने के लिए हमारी सरकार और पर्यावरण मंत्री जी बैठे हुए हैं, उन गांवों में सुलभ शौजालय की व्यवस्था एक कोने में एक लोटी ती अमीन पर तो कर सकते हैं और गांवों के लोगों का स्वास्थ्य जो विगड़ रहा है, इससे तो बचाया जा सकता है। महोदया, में अपने साध्यम से सदन का, मंत्री जी का और सरकार का ध्यान ब्राक्षित करना चाहता हूं कि लगभग 50 साल आजादी होने को जा रहे हैं और क्यान्व्या, गांव में होता है। हम लोग भी गांव

के ही रहने बाले हैं। वहां क्या स्थिति हैं और क्या-क्या बीमारिया हो रही हैं, प्रदूषण बढ़ रहा है। मेरा अनुरोध होगा, विनय निवेदन होगा कि इस दिला में भी सरकार और पर्यावरण मंत्री विचार करके ठोस कदम उठाएं ताकि गांवों में पर्यावरण को सुरक्षित रखा जा सके। लोगों को अस्वस्थ होने और तरह-तरह की बीमारियों से बचाया जा सने। यह भी मेरा जोरदार निवेदन है कि इस पर भी आप अरा विचार करें।

ग्रंतिम बात जो मझ कहनी है कि सरकार के यहां हर राज्य में प्रदूषण की जांच करने वाला कोई विभाग है और श्रिकारी है। फैक्ट्री से जो पानी निकलता है, अभी मैं शहडील गया या, मध्य प्रदेश में वहां कागज का एक बड़ा कारखाना है । उसका पानी सोन नदी में गिरायाजा रहा है। वहां के लोगों ने मुझे बताया कि पानी गिरने से सोन नदी का पानी गंदा हो गया है और जो लोग या जानवर अस पानी को पीले हैं, वह श्रस्वस्थ हो जाते हैं। सोन नदी के किनारे ग्राप बिहार तक चले जाइए । जहां-जहां उसका कारखाना है डालिमिया नगर में भी कारखाने थे, कुछ बंद हो गये हैं भ्रौर कुछ खुले हैं उसका पानी भी सोन नदी में जाता है। और भी कारखाने हैं जिसके चलते वह खेत में गिरा विधाजाता है जिसके कारण खेत की उर्दरक शक्तिकम हो जाती है और जो धास उगती है, वह गलती से जानवर खा जाते हैं तो बीमार हो जाते हैं और उर्वरक शक्ति भी समाप्त हो जाती है। तो इस तरह से पर्शावरण बिगड़ रहा है भीर इसको रोकने के लिए सरकार कोई कदम नहीं उठा रही है।

उपसमाष्यक्ष (कुमारी सरोज खापर्डे) : श्रंसारी जी, श्राप काफी समय ले चुके हैं।

श्री जलालुदीन संकारी: मैं थोड़ा ही समय और लूंगा, ज्यादा नहीं लूंगा। यह बहुत बड़ी समस्या है। उपसमाध्यक्ष महोदया, यहां माननीय सदस्य लोग बैठे हैं। यह भी जानते हैं कि यह पूरे देश की समस्या है किसी एक इलाके की समस्या नहीं है। इस पर मंत्री महोदय से हम कहेंगे कि वह इसके लिए भी कोई ठोस कदम उठाएं ताकि इससे जनता को राहत मिल सके और पर्यावरण को सुरक्षित रखा जा सके, बीमारियों को फैलने से रोका जा सके। इन्हीं शब्दों के साथ मैं इस बिल का समयन करता हूं।

التفری جالل الدین انعمادی "بهاد":

مینک سے -اب سعبحا ادھیکشنی ہودیہ
سائنینئے منعنی جی نے داسٹریہ بریا ودوں
بعیکون و و حصر بیس 1940 اپیش کیا ہے -اس
بل میں کچھ ترقیاں جو و سی - جربی میرانی
بل میں کچھ ترقیاں جو و سی - جا دتیہ جمیوفسٹ
بولٹ کی دور اپنی بادئی - بھا دتیہ جمیوفسٹ
بولٹ کی دور سے اس و دھ یک کی جو کھیدہ
بعا و ذا ہے ۔ مول بھا و منا ہے اسکا ہم

دينه كامون كوصعيد ليجام نهين وسعاياتا بعد تومنزى مهوديد في اس بات كوكوا ب كرميوم كودي يا باي كوديد چىرىيى- توبم امسكامدوالگ كۇتىمىي -ن لَيَاحِلُكُ - تَاكَ وَهُ تُرْبِيوْلُ سَكَنْتُ لَمُ لِيِّعْ جا بيك -ميراسع اوبهوكاك ايفدينسي ابي برياودن كرمع كنشاى اتى أوننسكتاب اورديشون كوكاس كخ مسفاوناؤن

<sup>† []</sup>Transliteration in Arabic Script

اود مبریا ودن کوائر مسرکشت در کعناہے
توبریا ودن بردوست نہ ہو۔ ایسکتے ہے
توبی کو اپنے کہا گانا بر بیگا۔ ابی سائنس
اینٹر مٹیکنالوجی کھا یک ہے۔ آپ و دلیشی
مینیوں کو بلادیے ہیں۔ و دلیشوں سے بیسہ
عد دیے ہیں۔ آ دفعک اور ادی کون کی ٹیتی
جلادیے ہیں تو باقی ٹیک کا (ستمال کوئے
اس بریا وون کو دوسست مہونے سے بیا ہیئے۔
اس بریا وون کو دوسست مہونے سے بیا ہیئے۔
میں ذبر دست ہے۔ جسکی اور میں منتری
میں ذبر داست ہے۔ جسکی اور میں منتری

دوسری جوبات کچے کہنی ہے جس براتب وجاد کریں میں معمدان کے مسلف ہی کہناچا ہم تا ہوں شہر کے بریا ودن کے بادیے مساتھ کہنا بر تا ہے کہ آج کا مکن میں جوبرالوں مساتھ کہنا بر تا ہے کہ آج کا مکن میں جوبرالوں میں الماہ مسال کی از دی کے بعد میمادے کا وُں کی کیا استیقی ہے کہ معمور ہے اور میں ہیلے (ور معود یہ ادے کے بدمہادی میں ہیلے (ور معود یہ ادے کے بدمہادی

نراجوس نيول مين ي جاني چا بيئ اوداسكي ويوسيتها اس بل ، بي مون حاسك-اس بل ی جوسب سے برس کمزوری ہے كم جوبردوش مهور ما سع بريا ورس مين. آمید دی کوبی ہے <u>لعود</u> ۔ (تی گاڈیاں *جلی*) بم بنین کیتے ہیں کرمسی کا ویوں کو بند کویا جائے۔لیکن اس سے جود معوال لکاتا ہے۔ أب يطلق بس-معمسب جلق بس توهمين لكتابيه كدم كعدف دبابع - يدتوشهول ك المستقى بعاوداس بل مين بعي معيري اساد صل كركيد -مين جانتابي (ورمانتاب لكجيني بمي كادخارس وه مسرکا ری مہوں یاغیرسرکادی وہ معیمنٹ كابرو-كأغذكا بهو-لينا متزى جوبعى كامطاخ بين - انسيد بريا ورن كو بردوشت كرن والا وهوال جونكلة اسعوه بماديه مساويتقيدا كيلي مان كادك سے عوج لمح ى بيرارياں بييلائردياجه يمواص بل كجومسيسه بوی تروفی سے کہ بریا ورن کی مسرکتنا کیلئے لخدا بالي حربير في حابيه تفيد وه العمس ليني مين -العمين تويه سع كر تصيير و ومش مسهينس كي على جودر تحييرالهوى اسكا تمينسٽن ويا جائيگا-لييكر سڪ مريبيونل السنك نيفادے كتلة كام كريكا-

منتری وجاد کرکے معموں قوم الحقامیں - تاکہ كافي مين بريا ورن كوسركشت دكاجا يعك -نوتوک کو اسموسیته مرونے اور ای ک بيما ديوريم بجاياجا يسك - يه بي مراذد د در نویدن بیرکه اس بربی دس در اوجاد ק'יטי-

انتم بامت جو بچے کہنی ہے کہسر کا د عزبهال برواجعه مين بردويش جانج كمرف والائورك وبماك بعداوداد هياكادى بي -عَيْلُوْم يسع جو إلى نكلتا بيد- الجي مين شيرُول لكًا تمعا - موصيه برديش مين - وبال كافذكا امیک برد ا کامخان ہے۔ اسکا یا نامنغدی مين گرايا جاريا بهدو بال تعوون في بتاياك بان ترخيع مسون نوى كا يان كنده موكي بيدا ورجوري ياجانوراس بان كوپينے ہيں ۔ وہ اسمعیستے مہوجلتے ہیں۔ معون ندی کے کٹارے آئے بہاد تکسیصے جايعة -جهان جهان اسكاكاد يحانه وُ الميا نگرمين بعي كارخ اف تق كچي بندم ب مُنْ مِين اور كِي كَلَيْ مِين المُورِي كَلِيل مِين السلطا بان بى مىمون ئوى ميں جا تاہے- اور بى كادنوانى بىرەجىسى جانە وە كىيت

میں نتیہ او کو کے اور مراد اوراس سعي جوبر دومشن ميدامه ر با ہے۔ وہ کا وُں کے لوگوں کے معوا معتقبے كيك تقعال بمونيا وبإسع-

كالوك ميس إياولان كومفره المرف لللخ الاول كولوكول كومعمومين وكفف كقلي مِمادى سركاد اود برياون منترى جى مِيتُع بروي مي ال كائي مي مدلي متروياليه ى ويوسمنة اليك كون مين ايت عجعول سىزمين برتوكرسيكة بس اوربريا ووب جويروشت مورماس اور كاوس كحاوي كامدوامست ويكورا بيد- (س يست نوميايا حاسكتام -

مهوديه آييكما دهيم معين كا -منترى جى كالورمركار كارحدان أكرشت الم ناجابه تام ول كذك بعك بجاس مسال آندادی کومهونیجاری میں اور کیا کیاگای مين موقايع مم ديك بن كاور كم مي ديد واسع بيس وبالكااستقعى بعاوركاكما بيماريان بروربى س - بردوشن بروها ہے۔ تویر(انوبورہ موکا ۔ و غرنو ہوں ىپوگاكەلىس دىندا مىں بى مىركار دورىرماون

उपसभाध्यक्ष (कुमारी सरोज खायकें): देखिए, हम लोग टाइम ले चुके हैं लेकिन सतीग प्रधान जी ने मुझे रिक्वैस्ट की ग्रीर यह भी कहा है कि में सिर्फ दो या तीन मिनट में ग्रथनी बात खत्म कर दूंगा।

भी सतीश प्रधान (महाराष्ट्र): में एक मिनट से ज्यादी सभय सहीं लंगी।

उपसभाष्यक (कुमारी सरोज खापहें) : ग्रापने दो या तीन मिनट मांगे । मैं ग्रापको चार मिनट देती हूं लेकिन ग्राप भ्रपनी बात बार मिनट में खत्म कर दीजिए ।

**एक मामनीय** स**दस्य**ः भराठी में बोलिए ।

उपसमाध्यक्ष (कुमारी सरोज खायडें) : मैंने जंकर मराठी में कहां होता लेकिन वह मराठी में नहीं बोल रहे हैं।

श्री सतीश प्रधान : में हिन्दी में बोल्ंगा। महोदया, सैक्शन--2 में जो बताया है इसमें सैक्शन--2 के: "ए" में लास्ट बर्ड लिखा है----

"... but does not include an accident by reason only of war or radioactivity "

श्रव वार वर्ड से निकाल दिया है। रेडियो ऐक्टीविटी भी निकाल दिया है। टपसभाष्यक्ष महोदया, में सिर्फ मंत्री जी से यह पूछना चाहता हूं, क्योंकि में जिस इलाके से श्राता हूं, जिस एरिया से श्राता हूं जिस एरिया से श्राता हूं वहां भारत सरकार का एक बहुत बड़ा उद्योग है जिसका नाम तारापुर ऐटोमिक पाँवर स्टेयन है। उसके बारे में बहुत सारी वर्ज श्राज तक हो चुकी है। इस सदन में भी इस विषय पर चर्चा हुई है श्रीर लोगों के दिल में यह डर है कि यहां कोई ऐक्सीडेंट हो सकता है। वहां एक्सीडेंट हो जाए तो उसका क्या परिणाम हो सकता है यह भी हम सब समझ नकते हैं।

रेडियो एषिटविटीज को ट्राइब्यूनल के भ्रधिकार क्षेत्र से निकालने से उस इलाके के सब लोगों को जो इससे श्राधार

مین کادیای به جیستے کادن کمیت ک ادودک شمکتی کم برجان ہے۔ اورجو گھاس اکٹی ہے وہ خلفی معیجا نود کھاجاتے ہیں اورادودک شمکتی بی سمایت مہوجاتی معین آواس بل سعے بریاوین بگور ہا ہے اور امسکور و کئے کیائے مسرکا دکوک قدم اپنیں گھا مہی ہے۔

اب سبعاد معیکش کمادی موج مکا پری به: و انعمادی جی آپ کا سیمیے ہے چکے ہیں ۔

النوی جالل الدین انعمادی: میں تولیا
ہی سمے اور لولگا- زیادہ نہیں لونگا- تو
یہ بہت بڑی سمسیا ہے اب سمجا ادعیکن مہودیہ ۔ مانیپئے معدیسیے لوگ بیٹ کی سمسیا
ہے جی جانتے ہیں کہ یہ پویسے دینش کی سمسیا
سے کسی ایک کلاقے کی محسیا اینس ہے ۔ اور اس برمنوی مہودیہ سعے ہم کہ پینیگے کہ وہ اسکے رسے میں کہ بینیگے کہ وہ اسکے رسے جن کو اس موری کے وہ اس برمنوی کے دو اس برمنوی کے دو اس برمنوی کے دو اس برمنوی کے دو موری کے دو

<sup>† []</sup> Transliteration in Arabic Script

## श्री सतीश प्रधान है

मिलने वाला था, ऐक्ट सं, वह नहीं मिलने वाला है। इसके लिए म आपसे अनुरोध करुगा कि आप यह जो रेडियो ऐक्टिविटीज इसमें में निकाल रहे हैं, ऐसा कुम करके मत कीजिए। मवनमेंट का नुकसान होगा तो भी येडियो ऐक्टिविटीज से लोगों को तकरीफ होने वाली है। इसको अगर आप व निकाल तो अच्छा रहेगा।

में दूसरा प्याइट यह रखना चाहता हूं कि कई बचेज भ्राप बना रहे हैं। तो ये बेचेल क्या भ्राप सिर्फ किन्हीं एरियाज में बना रहे हैं? भ्रगर ऐसा है तो ऐसा नहीं होना चाहिए। यह हर स्टेट में एक होना भ्रावश्यवा है। ये वैचेज इंक्वायरी करेंगी, ऐसा कहा है, लेकिन इंक्वायरी किस सिस्ट में से होगी इसके वारे में ऐक्ट में पूरी विटेल में कोई वात नहीं की गयी है। तो भ्रगर मंत्री जी इसके बारे में स्पष्टीकरण दे दें तो ज्यादा ग्रच्छा रहेगा।

संद्रेल गवर्न मेंट के बहुत सारं उद्योग हैं, स्टेट्स धवर्न मेंट्स के भी बहुत सारं उद्योग हैं, जिनसे पोल्पूशन बढ़ता है। इसके बारे में आप क्या करने वाले हैं। क्या इन वेंचेज को इसके बारे में भी निर्णय करने का अधिकार रहेगा ? इस बारे में आप क्या फरने वाले हैं, इस बारे में आप कुछ कहें तो ज्यादा अच्छा रहेगा, क्योंकि इस बारे में इसमें कोई स्पष्ट बात नहीं कही गयी है।

आ। कमिकल्स एंड फरिलाइजर इंडस्टो है, आ स्युनिस्पल और लोकल अधारिटोज है। ये गोब का पूरा गारबेज एक जगह पर रइटटा करके जलाते हैं, तो इस बारे में आ। क्या कदम लोगे ? इस बारे में हमारे हों लोग सतर्ज नहीं हैं। इस बारे में भी इंतजाम करना आवश्यक है। नो मैं आपसे यह विनती कहांगा कि इसके जूरिस्डिक्णन में इन सब बातों की भावस्थकता है।

ग्रास्त्रिर में एक ही बात में कहना चहता हूं। जैसे सहमदाबाद एक्सप्रेस हाई वे पर मनोर में एक बढ़ा एक्सीडेंट हमा था यहां रोड से काफी टेंकर ग्रांर बहुत सारा माल ट्रांसपोर्ट होता है, ग्रांर भी कारण हैं। इसलिए यह भी इसके जूरिस्डिक्शन में लाना ग्रांवश्यक है। इसकी ग्रांप लेने वाले हैं या नहीं, इसके बारे में स्पष्टोकरण वें तो भच्छा रहेगा ? धन्यवाद।

SHRI KAMAL NATH: Madam Vice-Chairperton I would like to thank the Won Members who have participated; a this debate on, a historic legislation which is the first of its kind in the world. Much has been said on the deficiencies in the Bill which has been brought before this House after being passed by the Lok Sabha. The problems in our country, Madam, are multi-dimerisional, multi-facted. We are plagued with a very large wad old industry. We are plagued also with old technologies and now we are on the threshold of development as never before We have this hues spate of investments, new industries coming into our country So the task before us is not only to ensure that the course of development which we follow in the future will not be a course of reckless development but a course of sustainable-development. How we internalise en vironmental concerns in the developmental process is a challenge for our country, for my Ministry and, I think, for all those of us in this generation who are really the trustees for the near generationl, and we cannot appitopriate from the sure or rather misappropriate from the future, what is not outs At the same time, there is the problem of old industries old technology employing thousands of people. It is very simple to say. let us close the industries let us shut down traffic; the problem of environment is solved'. It will not solve the problem It is too simplistic a solu-When we are looking at the question of relocation of industries, it is not merely a question of their relocation. If you want to shift certain industries or relocate certain industries, it also involves relocation of people, relocation of clusters of habitation built up around the industrial areas where such factories 3re

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there. Therefore, when we warn to Shift certain industries, it does not only mean shifting of the factory building and shifting of the plant and machinery. It also means relocation of the people staying in those areas

At the same time, we have the pressure on our cities, on our major cities, and also On our emerging cities, which have exceeded their carrying capacity. The carrying capacity of these cities has exceeded, in terms of driuking water, in terms of sewage, in terms of roads, in, terms of habitation.

Madan, wenty years ago, these were not the concerns. Now, a reference was made to the Stockholm Conference. We should not forget that in 1972, at the Stockholm Conference, it was Mrs. Indira Gandhi alone who participated in it as the Head of a Government. Then twenty years later we had the Earth Summit at Rio De Janeiro. In these twenty years, science and techno logy has progressed. Science and techno logy his helped us to understand the impact of our actions. Science and technology has helped us to understand the meaning of the term 'carrying capa city'. Science and technology has helped us 1b understand as to how our ac tions are affecting the climate, how affecting they are the ozone layer, how they are affecting the water table, etc. At the same time, the progress we have made in science and technology has helped us to produce more hazardous and more toxic materials. These are all facts. These are all stark-facts which stare at us in the face.

During these twenty years, these concerns have grown. As I mentioned, Mrs. Gandhi was the only Head of a Government who participated in the 1972 Stockholm Conference. Twenty years later, at the Earth Summit, we had 117 Heads of Govenments. Head of States. During these twenty years, these concerns have grown Science and technology has helped us to understand as to what is the kind

of development which is relevant for the future.

The problem earlier on was-how man can survive with man. Earlier, it was the problem of nuclear threat, with the changing global order, the nuclear threat is no more perceived to be a serious threat. It is now the environmental threat. It is no more a question of how man survive with man. The question now is one of how mart will survive with Nature

When we look at this, we have this massive pressure of population. We have the pressures of development. We have an ecosystem which encompasses the mountains. the deserts, the forests, which are not only tropical, but also temperate We have the lakes, the ponds; the ocean! and the rivers. We have industries loca-ted in almost all corners. We have rich mineral resources is some of the most precious ecological areas, in out most precious areas which are reposito ries of biodiversity. How do we inte grate these into the developmental pro cess? At the same time, how do we bring environment on to the centre-stag of our national agenda?

This has been the effort of the Gov ernment in the last several years. Today one hon. Member mentioned that th Environment Ministry was not heard several years ago. Nobody even knee What the Environment Ministry was is true. State Pollution Control Board were not even beard of several years age Today, they have a decisive role. Madan in this, our startegy has been: how d we strengthen the States, how do we strengthen the State Governments, hot in terms of their reach and in terms their institutional buildup? This is in portant. because it is not possible for the Centra] Government to be intervening : every district of the country, in eve; area, in every incident of water poll tion. It is just not possible for Central Government to be policing: environmental pollutions. Our strate has been to build our institutior strength in the States by providing leg

[Shri Kamal Nath] lative strength. It is true that the .Central Government does have powers of intervention, but, if the Central Government is going to intervene all the time, every time, I don't think; we will ever be able to build up the strength in the States, which is so important.

At the same time, without growing awareness and without awareness com paigns in an area like environment, 1 don't think, we can achieve any success until people, society, citizens and citizens groups themselves involare ved in it. It is because of this that there are various programmes of the Ministry. Whether it is the National Environment Awareness Campaign, whe ther it is our policy of Joint Forest Management and whether it is a question of the Environmental Brigades, the Pariyavaran Vahinis, all these have been attempts at absorbing all sections of the society, whether it is industry or industrialists, whether it is the people or the citizens or it is scientists and technicians. How do we involve them in this process? I am proud to say that today we have achieved success in this. The fact is that today environment is such a matter which is discussed, debated and criticised. There are concerns expressed. There are litigations in courts. Some years ago, we had no environment litigations in courts.

These are not signs which we have to be concerned about. I think, these are signs of growing awareness. These are signs of growing concern and of a desire to act on those concerns. Today we have a few people going to courts. Today we have a few people who agitate, and there are the State Governments, the Central Government, the State Pollution Control Boards and the Central Pollution Control Board. Tomorrow, we will have much more. So, the strategy has been on how to strengthen our State Pollution Control Boards.

Madam, today. we have debated the Bill which is before this House. It is a major milestone which, I hope, again we are going to cross. The Bill is limited

in scope. I very well accept that this Bill is limited in scope, but my effort is to do it milestone by milestone. My effort is not to bring in the several lakhs of industries that we have in our country. We are at the moment restricting it to hazardous industries. They are eight thousand in number. The Bill will en compass the eight thousand industries in the country. This is the first step. Again, here, our strategy is to do it milestone by milestone. It is by virtue of that, I think, we will achieve success eventually. This is one step in that direction. I think that if we try and do" too much, if we try and attempt at anything bigger than this in the first stage, it will lead to a spate of litigations. We wanded to bring in this Bill. So. we have brought in this Bill to get this Tribunal in another orbit, not in the orbit of the routine, not in the orbit of the general. It is,this concept and it is this objec tive which inherently bring in this Bill not only the power to provide for compensation but also the inherent pre-emptive power. On points some lacunae have been pointed Out and some suggestions have been; given by the Members'. When frame the rules, propose to address those lacunae and keep in view such suggestions.

Ι do share the concern of Rs. Members that 1.000/very high amount for the When we frame the rules, we ensure that the poor people shall are exempted from paying this ount.

There are Several points ot gene ral and common nature which have been made by the Members. I shall try to deal with them as briefly as I can.

One of the points, .raised was on the amount of compensation. We have deliberately chosen to leave this point as open-ended as possible. There are reference points to the Airlines and to the Motar Vehicles Act, but why should we restrict and peg this to a particular compensa-

tion? It is because of the special nature of this Bill, that is important for,us to Keep una as openended as possible. These reference points will enable the Trbunals to consider the various formats of compensation which are available. This reference point will help us determine what is not a fair compensation. The neass under: which compensation for damages may be claimed are provided on the last page of the Bill.

One crucial thing in this Bill is the damage to environment. It is not only a question of damage to a person or personal property, but the damage to the environment. This is what this Bill has addressed itself to.

One of the questions asked was, where would the money come from and who would receive that compensation? Supposing somebody was to, say that an environment in a lake or a pond or a river has been damaged, who will receive that compensation? This will be credited to the Environment Relief Fund, which has been created by the Government under the Public Liabilities Insurance Act. if there is a shortfall, where a compensation be paid that money will come from the Environment Relief Fund. So, these concerns of the Members are very valid and they have been envisaged in the Bill. We have tried to address them in the best possible way.

One of the point's raised was that there are not enough Benches. In the first instance, we should have more Benches, I myself want to see more and more Benches, but this, as I said, is only a start. This is the one milestone we are crossing. We propose having Benches in other States, where the pollution load is high, . where the hazardous industries are there and where the seed is felt.

A point was made by the hon. Member from Madhya Pradesh. Shri Suresh Pacnouri, having Bench on a in Bhopal. Bhopal has a very special signuicunce. Bhopal wenesed has one of the gravest ir-gedes of nadaruous material, it is the Bhopal gas tragedy which inspred tnis Bull. It is after he S11preme Court's pronouncements this in the case ox the Bhopal has tragedy that we relt that some and of mechanism needed. is So, obviously Bhopal does find a very special police in the whole concept of this Bill, I would like to inform the hon. Members that as · soon as the State Government provides a space for this, a court may be set up in Bhopal because of its special signaticance not only nauou-aliy, but also internaionany. When you anybody in the world anything about Bhopal, it gets automatically linked to the trageuy, the worst of its kind, maior which happened in Bhopal. So, we shall definitely have it in Bhopal.

One of the point made was that there is no NGOs involvement, one of the special features of the Bill is that consullative power of the Tribunal and the members of the Tribunal . The Tribunal will have access to expert opinion. They will have access to NGOs. It is because of this access, we believe that the spectrum with which this Tribunal will be able to view things, will be able to arrive at findings, will be able to adjudicate correctly, will be enhanced. That is another special feature of this Tribunal.

There arc questions that the time limit is not adequate. We shall looked at this aspect when we frame then rules.

One of the points made was how the functioning of the Tribunal can be so determinant as his bring said., that it will work on the basis of na-

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One major concern which been expressed is that today in the light of the economic policies, a arge number of industries are coming up which are being discarded from the developed countries and

industries which are going to (facture hazardous and toxic materials are coming up hare. In other words, rejected industries of the developed countries are being moved But India. I must dispel Members' impression from the minds. This has been in the Press. in the international Press, wherein thev have referred to the Third World countries. Madam, want Ι to the emphasis' with all at mv mand that India is not going accept such industries. No such industries are coming to India which are being rejected by the developed countries. Today, we have a tech nology base. Today, we have an in tellectual repository in our country. We have a great intellectual potential in our country. We have our natural resources. We don't need such industries. Our legislation is in its place which can prevent industries.

SHRI JAGMOHAN: I only want to say whether you will have the same standards as are prescribed there otherwise under the cover of laxity in our standards or lower standards, these people will, go away-Will you kindly assure us that standards which are applicable to a category of industries in the Western countries would be applicable to them here also? Then, why would they come here?

SHRI KAMAL NATH: Madam, that is a very valid concern of the hon. Member, I must say that we are not relaxing the standards in relation to other countries For example, Singa' pore because of its size has to have different standards where there are certain site specifications. But a country like ours has to have different standards. Our country is very large. We look at different standards where there, are specifications of safety, there are specifications of emission. We have been charged, my Ministry has been charged that we were prescribing higher standards man those prescribed

in the. United States. I have no hesitation in sharing with this House that in releation to one proce, my Ministry has been told that we were prescribing higher standards than those prescribel in the United States. This relates to the zoning or hazardous industries. So, we were told that bur standards are higher than what has been preseibed by the Enironmental Protection Authority in the United States. They brought to my notice the stndards of the United States. I told them that I am not cocerned with the standards of the United States. OUR Population is bigger. So, obviously, no development zones will be much higher. The pressures are different. So, we cannot ape the West. Much of ours, much of what we have to do has to be in accordance with India's specification's and in-built India's specifications. We are ensuring that the mistakes committed by the developed countries are not repeated here, We are taking care to see where the developed countries have made their mistakes. We are en suring that our standards are, in no way, less. We have this problem, of course, in terms of emission standards vehicles. Our emission standof motor date, ards as οn are not per the international standards. But, two years ago, I had set the emission standards for vehicular pollution which become applicable in 1996. And. the second phase of it will become applicable in 1999 — brie of thee hon. Members mentioned it —when all two-wheelers, tiiree-wheelers and four-wheelers have to meet the standards. The first part will fee implemented by 1996 and the second part, by 2000. It is all very well to set emission standards. But they cannot be met. We have to ensure that our vehicle manufacturers have the technology and the time to change to that technology; we have to ensure that we give them the proper fuel, that we ,give them unleaded fuel-we have,to ensure that the diesel they get does not have a very high

sulphur content, outside global standards. Today, our diesel has a very high sulphur content. It cannot be sold in other countries. Taking this into consideration, we have now the 1996 Standards which have to be met by two-wheelers, three-wheelers and fourwheelers. Which on this point, I will answer the question of my friend,' Mr. Suresh Pachouri. He has asked whether there is any manufacturer who will not be able to meet the stan dards in 1996. Yes, there is one manufacture who has informed us that they will not be able to meet the standards in 1996. They want an extension of the time-limit.

BIPLAB DASGUPTA Bengal): Can I put one question? My question is very simple. Or the one hand, our Minister has beer rightly concerned about the emis. sions and all that. It is perfectly leg itimate. On the other hand, I fine that there has been an explosion ii the number of two-wheelers, thre wheelers and four-wheelers, cars in the last 10 years. It goes on in creasing. What is the Governmen doing to limit their number? E they think in terms of putting limit to the domestic production import and all that? At the end < the day, most of the pollution caused by these vehicles and if ye cannot limit the number of vehicle you cannot control pollution. It as simple as What steps a the Government towar this? That is one question.

The second question is one on banisation. Even before 'envir ment' became a fashionable thing, India, we had certain limits to urb growth. For instance, certain tvr of industries were not permitted big Now. I find that under the impact of the econor policy, those standards are being laxed and the industries which we not, permitted earlier into the i cities are now being permitted.

I would like to get a respo from the "hon. Minister as to we

the policy of the Government would be on these two very important issues.

श्री सुरेश पच्चीरी : बहुत-बहुत धन्यवाद महोदया। म आपके माध्यम से मंत्री जी से केवल यह जानना चाहंगा कि जो न्हीकल मेन्यफोवचरर हैं, जिनके ए मीशन स्टेंडर्ड मप्रील, 96 फर्स्ट फेंब में तय किया गया है श्रीर जिन्होंने ग्रभी से यह कह दिया, जैसा कि मंत्री जी ने स्वीकार किया है, कि उनके लिए संभव नहीं होगा कि वे ऐभीजिन स्टेंटर्ड ग्रप्रैल, 96 के बाद उन नाम्सं को स्वीकार करें, तो मैं श्रापके माध्यम से उनसे यह ग्राग्रह करुग कि उनको ग्राप्रैल, 96 की भी इजाजत क्यों दी जा रही है ? व्हीकल की बजह से दिल्ली जैसी मेटा-पोलिटिन सिटी में सबसे ज्यादा पॉल्यशन हो रहा है क्रीर क्रापने खुद स्वीकार किया है कि कुछ मेन्युफक्चरज ऐसे हैं, तो मैं जानना चाहुगा कि व कीन से हैं ग्रीर उनके खिलाफ प्राप क्यों नहीं कार्रवाई कर पारहे हैं?

SHRI SANATAN BISI (Orissa): Madam, I need a clarification. So far as the definition of ......

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): You can seek the clarification after the Minister's reply is over.

SHRI KAMAL NATH: Madam, with regard to the hon. Member's question as to why we are not restricting the number of two-wheelers and three-wheelers, ................................(Interruptions).

DR. BIPLAB DASGUPTA: And four-wheelers.

SHRI KAMAL NATH: ....it is true that in our maior cities which have a very high pollutant load that is localised over the cities, a large proportion of that—for example, in a city like Delhi—65 per cent, is,

attributable to vehicular pollution. And out of this 65 per cent, the major delinquents are the two-wheelers rand three-wheelers. Three-wheelers are a major delinquent. The pollution by these vehicles can only be controlled either from the supply side or from the demand side.

Now, in certain cities of the world, where there is a large amount of vehicular population, there are controls. AU vehicles cannot be on the road on the same day. think it is for the concerned State Governments and that is the point I was trying to make right in the beginning that they must see what in the interest of their cities is, whether in terms of siting of factories or industries The. Industrial Policy of 1991, I remember. when this was being formulated, the Cabinet very clearly considered this and used the word "subject to environmental concern", and said that this will be allowed, that will be allowed, but, qualified it by saying, 'subject to environmental concern.' Every State Government has its own Pollution Control Board. We have empowered them under the Air and Water Acts to exercise powers. They are empowered by the local zoning laws under the Master Plans. (Interruptons)

DR. BIPLAB DASGUPTA: Unless you control the supply of cars by limiting the domestic production of automobiles and by restricting the import of automobiles whatever other controls you might impose, will not solve the problem. For example, rotating the cars which will be there on the streets according to the even number or number, all types of experiments are going on. But question is, until and stop 'this explosion unless you is You an explosion—you will not succeed. will admit that for the last ten years, there has been a manifold increase in the num-ber of all kinds of cars in our country and unless you limit the increase, you cannot control the vehicular pollution in any other manner,. I agree

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-with you that it is not the job of your Ministry. But the Government has to take a policy decision in this 'regard..,

SHRI KAMAL NATH;\* Madam, the per capita vehicles in our country, is perhaps one of the lowest in the world. problem is in our major urban centres and in emerging cities. By controlling the quantity which is being manufactured per year, are we going to deny these twowheelers three-wheelers and (Interruptions)

DR. BIPLAB DASGUPTA: There are four-wheelers also.

SHRI KAMAL NATH: Four-wheelers are not only, private vehicles but also buses and trucks. It is not only cars. So, are we going to deny two-wheelers three-wheelers and fourwheelers, including buses and trucks... (Interruptions)

DR. BIPLAB DAS GUPTA: They are not confined to buses and trucks. "You see, there is a long debate going on in this respect. You must toe familiar with this because you are a Minister of Environment. There is a tendency to go in for private cars. When a large number of population travelling in the private cars,, can be - accommodated in the buses, the Gargument given is, go in for Mass Rapid Transport System, go in for high subsidy for the buses, go in for the underground system and the other types of Mass Rapid Transport System so that people do not rely too much on private vehicles whichwill create pollution.

SHRI KAMAL NATH. I would like to draw the attention of the hon. Member to one point. He made a valid point. He is saying about 'Rapid Trfansport System. National Pollution Policy, the Mass the which I laid before this House two or three years ago. I don't remember the exact date, (Interruptions)

SHRI VAYALAR RAVI (Kerala; You can adopt the system which has been prevalent in Calcutta. (Interruptions) They rely more upon rickshaws. (Interruptions)

DR. BIPLAB DASGUPTA: If you want to score cheap points, I can also do that. Don't go in for that.

SHRI KAMAL NATH: Madam, the National Pollution Policy, which I laid before this House two or three years ago, I had brought in the point of transportation, where we had said that the focus has to be on the Massive Rapid Transportation, whether it includes a tramway system or an underground system" or "a' better public transport system and undoubtedly, that poits very valid. We need to have this than to have more vehicles in the city and I have discussed this matter with the local administration of Delhi. How do we contain the number of vehiles on the roads? So, the problem today lies in our major cities and our emerging cities, cities, which in the next ten years, will be as big as our

cities today, with the level of development and population expansion. The move, which is taking place, is again an area of great concern, that is, migration from the rural to the urban sector.

SHRI JAGESH DESAI (Maharashtra); Cars will be moving only once a day or twice a day. But public vehicles will create a lot of pollution because they will run throughout the day—ten trips, fifteen trips or twenty trips a day. That is the solution.

6 P.M.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): This is not fair. Mr. Biplab, this is not fair. am not going to allow this kind of a debate.. .{Interruptions)..

DR. BIPLAB DASGUPTA: Madam, it is a very vital point. Please allow the.

THE VICE-CHAIRMAN (MISS, SAROJ KHAPARDE): No, I am not allowing. Let the Minister compiere his reply ... (Interruptions) ... I am not going to allow this kind ot a debate. Please continue, Mr. Minister. (Interruptions)... This is not fair.

DR. BIPLAB DASGUPTA. What I am saying is if you go by energy aC-i-oun.iug, men me amount ot energy used by single cars, private cars, is cllormous compared to the allow... ox energy per passenger used by the Mass Rapid Transport System.

SHRI KAMAL NATH: Madam, it is a known act that per capita pollu tion in oae case ot does is much less than that in the case of ca.s. That is there. Of course, there is a question: What vehicle is it going to be? Today we are also looking at what the transport system will be in the list century. We are in the last five years of the century, a century which has been the most violent of all centuries, a century which has seen more bomb blasts, more gas leakages, more killings, a century which has seen the greatest aggression on environment, a century in which we have slaughtered out natural resources, a century which has not spread even the ozone layer. Madam, what will be the vehicle that will be there in the 21st century? The global community is concerned about it. There are many presentations being mafic on this, whether it is going to be all electric vehicle or whether it is ga-ing to be a solar-powered vehicle, because with the number of vehicles available today, even with the hush emission standards of date, and even with the emission standards which are applicable in the European Union today, there will be a problem: What is that zero emission vehicle? The zero emission vehicle shall provide a matter which is still being studied, us an atmostere without being plagued by vehicular pollution. This is

which is still being ueoated, and this issuewhat is one venule of the list VENURY?-still remains uniesorved because of me talk on an elecerce ven-wise, inert is again the energy cost. There is on cost of cadinging a vciu-ate, and all sorts of problems are there. There is inverted electro-lytc process also. So, these are the questions which are raised, bur. I am happy to say that in india our 1996 emission standards shall provide us a suosmntial relief. Our 1999-standards will be equivalent to the European Union standards of today. And the hon. Member has asked: If some manufacturers cannot meet the 1996 emission standards, why should they be allowed to manufacture? This is a question which we are examining and I can say, Madam, that we Will not very easily relax the forms whien are being set. If there is a manufac turer who cannot meet it, then he will have to find a solution to that problem by that date and we will monitor whether he is finding a solution by that date.

Now coming to the various other points being raised, one of the points raised is that plastic wates are being dumped in our country. Our industry is using it. Madam, last year we agreed in terms of the Basel Convention that no waste would be moved from a developed country to a developing country without the approval of the recipient country's Government. Any waste which legally comes into the country, whether it is a plastic waste, whether it is layer, whether it is zinc or any other kind of waste, must have the approval from the Government or from my Ministry. In Inaia. this is the largest industry, which is a secondary metal industery, where raw material is scrapped. We ensure that if somebody is going to import zinc scrap, for an example, a district manufacturer does not import zinc scrap; he has no facilities to deal with it—as long as that manufacturer has the facilities, he has the equipment and has taken all the care and caution and has located the

site -correctly, then he is permitted, and this is done very, very rigidly. We are ensuring it. Whether it is oil waste or whether it is plastic waste, we must recognise that what is waste for a large number of developed countries is not waste for us; it is raw material for us. And if we can use it where we can uses our expertise, where we can use our space, where we can use our labour and where we have built in the environmental concerns, where there are safeguards, then I think there is nothing wrong with it;

श्रीमती सरला माहेश्वरी : ग्रभी ग्रापने कहा कि वह अधको अनुमति से अति हैं। में भापको बताऊं कि जो फिट्रा कम्पनी हैं, इसमें उसने स्वयं स्वीकार किया है कि वह जितना प्लास्टिक लेकर धाते हैं, वह पूरे का पूरा रीसाइक्लिंग नहीं होता । उसका 30 से 40 प्रतिशत तक जमीन में डम्प किया जाता है, तो अरप इसको फालोग्नय कैसे करते हैं ?

भी कमल नाथ: मैडम, प्राई ऐम वैरी हैपी। म आभारी हुं मानुनीय सदस्या का कि वह मेरे ध्यान में लायी हैं क्योंकि **भगर ऐस**ि हो रहा है तो यह गैर कानुनी है। यहां डॉम्पन के लिए, प्रश्न है डिम्पन नॉट रोसाइक्लिंग।

Recycling is environment—friendly. But in clumping we cannot have any waste material, whether it is hazardous or toxic or whatever it is, which is brought here for dumping. Our country is not a dumping ground of the developed countries. I made it abundantly clear that we shall not accept, we will not accept, and we have not accepted legally anything which has been brought here for dumping. There have been proposals for dumping of waste oil. plastics, etc. We cannot accept it and we will not accept it. If this is happening illegally, I am very grateful to the hon. Member,

इन्होंने मेरा ध्यान बाकवितः किया है । में इसमें जांच कर ऊंगा और जो कदम

इसमें उठाने हैं, कड़े से कड़े कदम इसमें One of the comments उठाए आएंगे। is that it half-hearted. ।कं यह सब जो प्रयास है वह अधरा रह गया है। मैं माननाथ सदस्थी का यह कहना च।हता हूं बार बड़े स्पष्ट रूप सं कहना चाहता है कि यह प्रयास प्रभूरा नहा रह गया । यह प्रयास पहला प्रयास है। इस दृष्टि से हमन जो प्रयास किया है, इस धारे-धीर **हम** मागे बढाएंगे । हमारा मशा है, हमारा भावना है कि हम इसका कड़े स कड़ा बनाए । ग्रीर भा ऐस उद्याप इसम साम्मालत करें। पर यह पहला स्टज है । भविष्य मे जब यह ग्रामे कानून चलेगा, इसमें जब हमारा एक्स-पी। त्यस बढ़ता रहगा

As we keep on getting experience we will keep on expanding and developing upon this. There are several other points which have been made about cement factories, about the Bhilai Steel Plant, about the fly ash problem, etc. Fly ash is a major problem. One of the hon. Members said, "Why are you installing washe-ries?" Today our coal contains 45% ash. Seventy-five per cent of our power generation is in the thermal sector. Our coal has 45% ash. No country in the world, I think, has 45% ash content. Besides that, stones, etc., which are carted, which are transported, to long distances are a national waste. If there is this enormous problem, besides the inefficiency of the boilers, it causes a problem of fly ash. My Ministry is . in the process of formulating rules about the movement of coal which has not been washed or formulating rules for thermal stations where they will be required to use not only washed coal, but also the latest technology which, is the Fluidised Bed technology; Today in my Ministry we have a Department of Clean Technologies., We keep monitoring whatever clean technology is available.. Today it is.

यह रेडियो ऐक्टीविटी का जहां प्रश्न है। **ग्रापने तारापुर न्युक्लीयर स्टेशन के बारे में**, ऐटोमिक पाँवर स्टेशन के बारे में जिल किया है। इसमें हमने उसको नहीं जोड़ा है क्योंकि ऐटोमिक ऐनर्जी के लिए दूसरे कानुन हैं ग्रौर उसी कानुन में क्योंकि रेडियो ऐक्टिब मैटीरियल ग्राता है इसलिए हमने इसमें इसे नहीं जोड़ा है। विश्वास है कि दूसर कान्त, जिसमें यह ग्राता है, उसमें जो ग्रावश्यकता है, मुग्रावजे भावि की, वह उसमें पूरी होगी।

**भी सतीराँप्रधान** : कानून में पर्यावरण की जो कमियां रहती हैं, उसके बारे में क्या होगा ? ऐटोमिक रिएक्शन स जो पर्यावरण पर असर होता है, उसके लिए क्या रखा जाएगा?

श्री कमलनाथ : एटोमिक एनर्जी का जो प्रभाव पड़ता है, उसमें वह पर्यावरण को भी प्रभावित करता है। ऐसा कोई प्रभाव एटोमिक इनर्जी का नहीं होता जे. पर्यावरण पर न पड़े। अगर कोई ऐसी समस्या है, जैसा मैंने कहा भीर मुझे विश्वास है कि यह इस कानून में भी माता है। यह मेरी जानकारी के मनसार है।

One of the apprehensions which has been expressed is why the public, sector has been excluded. Madam, the public sector has been excluded. This was the concern of the Parliamentary Standing Committee. This was the concern of the other House when this Bill was debated in Lok.Sabha.

i agreed that this clause will be deleted. So., the public sector, is; on a par with the private sector

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Another concern which has been expressed is about the age of the Chairman, Vice-Chairman and Members. Madam, it has been very carefully considered. We want to bring into this Tribunal as much wisdom and knowledge as possible. These will be the parameters. We did not want to make it restrictive. The age limit has been kept high because we wanted to ensure that we have. Judges retiring at a higher age, we have the retiring age of Judges much higher than what it is in the Government. That is why we have this higher age limit. We do not want to make this an area for retired bureaucrats. We have mentioned here that they are retiring they have retired but are not tired. We will keep this concern in mind. But we must ensure that people with experience or time, experience of events and experienced in matters relating to these areas which are happening in the world, are brought into this Tribunal. So, this Tribunal is one of our institutional mechanisms. That is the objective of one of our institutional mechanisms which is different from any of its kind in the country.

In conclusion, I would like to say that this effort which we have tried to make is again one of the first steps-I have got unanimous support from this House on the Public Liability Insurance Act which I have brought in. Environment is an area which concerns us all. As an individual this is not an area where one scores points over the others. Environment i something which connects the present with the future. If is our present. It is our future and the future of our children and grandchildren. It is incumbent upon us not only as the representatives of the people, but also as members of the

[ RAJYA SABHA ]

society, as responsible members of the society to keep intact, to ensure that whatever course we take in this area is not clouded by attitudes which are partisan. We have seen today and that is the spirit with which this Bill has been debated. There are some very sensible ideas and certain points which have been brought to my attention. I will deal with, them separately with the Members who have mentioned specific points on pollution and environmental distress in certain areas, I will take suitable steps on that.

In conclusion, I would like to thank the hon. Members for the advice and the guidance. It is this advice and guidance, it is this support which has given my Ministry the inspiration to take some of the strongest steps, whether they are steps in containing industry or the environmental impact assessment procedures.

The major industries sure required to go through the environmental impact assessment procedure, whether it is in our environmental audit, whether it is in our conservation and preservation of our Protected Areas or National Parks or Sanctuaries All these are areas in which we have taken major steps and it is this support, this inspiration which has enabled us to do so. Thank you very much.

SHRI JAOESH DESAI: This is regarding the chemicals which are toxic and which are discharged into the rivers. This is not tolerable. Is the

Government thinking of taking some steps to impose a cess on those industries which buy cheap chemicals which are harmful and discharge the affluents into the rivers? About four to five years back a study was done by the UNO and they have recomme nded certain things. Is the Gov ernment thinking on these lines?

SHRI KAMAL NATH: Madam, the emission standards or air and the discharge standards or and soil or various industries are water The question is: What is being proscribed. the receiving body? Is water the receiving body or is soil the receiving body? In the case of soil it is differ-erent and in the case of water it is dif-body? In the case of soil it is differamended the Water Cess Act. Now the industries which discharge toxic and hazardous substances into water will have to pay a water cess. If time permits, in this Session, I will be coming before both the Houses of Parliament with an amendment to the Water Cess Act. This will be for the second time in three years. What is happening today is that a very disconcerting device is being used by industries. They are diluting the water and meeting the standards, ft is not solving the problem. So, we are amending the Water I propose to come, if time Cess Act. permits, in this Session, with that Bill, both in the Lok Sabha and the Rajya Sabha.

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DR. BIPLAB DAS GUPTA: You did not reply to my point regarding urban location. Do you remember the point I had made about urban location? There has been a policy change on that.

SHRI KAMAL NATH: Madam, even in the case of delicenced industries, they have to be set up within a certain distance from towns. If the hon. Member would see the July, 1991 Industrial Policy announcement made by the Central Government, he will find that it is very categorically stated that even the delicenced industries and the industries which arc being allowed to operate freely will not be permitted if they are to be set up within a certain distance of towns with a population of one million and above.

They would need to take an approval, as prescribed, under the Industries (Development and Regulation) Act. It is only if it is outside by 20 to 25 kilometres that they are allowed. I forget what it is But if it is a town which has a population of one million and if

Shri Kamal Nath—Contd.

set up within a certain distance, they have not been precluded from the delicencing procedure of the Act.

SHRI JAGMOHAN: You have not replied to the point that 1 had raised about the definition of the owner. What is the meaning of the word 'or' here. If it is a company, I would like know whether all the members of campany would be made) liable or any one of them would be made liable. That point has not been touched.

SHRI KAMAL NATH: Madam, in the case of a company, it is defined as to who the manager is. There are ' directors and there are just sitting direc tors. There tare share-holders You involve the shareholders. cannot You involve directors who cannot the with are directly connected not the operations of the company. Those who are responsible for the operations of the company, by whatever name they may be called, will be made liable under this Act.

SHRI SANATAN BISI: So far as the definition of the owner is concerned, Section 4 of the Indian Partnership Act, 1932 defines partnership as follows: • Partnership is a relation between person who have agreed to share the profits of the business carried on by all or any of them acting for all,"

SHRI KAMAL NATH: I can under stand the concern of the hon. Member. The question of assigning liability and responsibility has been; decided by the Supreme Court in many cases. There are many instances where the focus of this issue has been brought out very clearly.. It shall be the same in this case also-. (Interrtiptions)...

SHRI SANATAN BISI: As far as the definition of "firm" given in the Bill and in the Indian Partnership Act is concerned, in the case of a firm...(Interruptions)...

SHRI KAMAL NATH: I don't think such ambiguity exists here. If it does exist, as the hon. Member says, we will clarify it in the rules.

## थी जलालुदीन ग्रंसारी : मंडम . . .

उपसभाध्यक्ष (कुमारी सरोज खापकें) : हम लोगों ने काफी सवाल पूछ लिए हैं अंसारी जी। काफी सवाल आपने पूछे हैं और मिनिस्टर का जवाब बड़े विस्तृत रूप में था।

I think we should not ask any more questions.

श्री असासुदोन धंसारी: मैंने वोलते हुए कहा था कि ग्रामीण क्षेतों में प्रदूषण को रोकने के लिए गांवों में गौवालय की स्पवस्था करने के संबंध में सरकार कुछ सोवती है? उससे बहुत लोगों का, ग्रामीण भोवन का न्वास्थ्य गिर रहा है। इस संग्रंग मंत्री महोदय की कोई सोच समझ हैया नहीं है, या कोई गोजना बनाई है कि नहीं?

भी कमलनाथ : मैडम, ग्रामीण क्षेत्रों के लिए कई योजनाएं हैं, केश्ल मेरे मंत्रालय की नहीं पर विभिन्न मंत्रालयों की योजनाएं हैं।

<sup>† []</sup> Transliteration in Arabic Script.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Now I shall put to vote the motion moved by the Minister, Shri Kamal Nath. The question is:

That the Bill to provide for strict liability or damages arising out ot any accident occuang while handling any hazardous substance am! for the establishment of a National Environment Tribunal for effective and expeditious disposal ol cases arising from such accident, with a *view to giving relief and compensa*- on for damages to persons, property and ttie environment and for matters connected therew'm or incidental thereto as passed by the Lok Sabha be taken into consideration.

The motion was adopted,

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): W<sub>e</sub> shall not take up the clause-to-clause consideration of the Bill.

Clauses 2 to 31 and the schedule were added to "the Bill.

Clause 1, the Enacting Formula, the preamble and the Title were added to the Bill.

SHRI KAMAI. NATH: Madam, I beg it. move:

"That the Bill be passed".

The question was put and the motion was adopted.

DR. BIPLAB DASGUPTA: Madam, we are ail tried. You please adjourn the House.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Are you tired! You don't look tired.

DR. BIPLAB DAS GUPTA: For a better environment in Parliament, please adjourn the House.

श्री जगवीश प्रसाद माथुर (उत्तर प्रवेश): मैडम, मरा दिवेडन हैं कि अगला जो वर्कनन कम्पेनसेशन बिल हे वह कल लिया जाए वर्धाक साढ़े 6 बजे गए हैं और जो कुछ स्पेशल मेशन है उनको खत्म कर लें... (श्यवधान)...स्पेशल मेशन करा लेंजिए अगर कराना चाहती हैं... (श्यवधान) वर्कमेन कम्पेनसेशन बिल मत ले। अगर अप चाहे तो स्पेशल मेशन के लिए जितने बैठे हैं उनको निपटा लें... (श्यवधान)

## उपसभाध्यक्ष (कुमारी सरोज शापकें) : प्रगर सदन चाहे ता

Now I can take up the Special Men--tions. There is no problem. I will not take up the Special Mentions. Now, Shri Govindrao Adik.

SHRI MD. SALIM: Madam, there is no Cabinet Minister. Special Mention are addressed to the Ministers concerned. Now there is no Govera-reent heie. Ther. vvhat is the use oi making the Special Mentions?

भी दिन्धिकाम सिंह : सादे 6 वन गए हैं।

उपसमाध्यक्ष (कुमारी सरोज खापडें): मंत्री जो हैं, पालियामेंट्री झफेयसं मिनिस्टर हैं।

भी बिनिकय सिंह: कैविनेट मिनिस्टर के विना हाउस नहीं चलेगा, यह पहलें तथ हो चुका है...(व्यवधःस) सरकार सीरियस नहीं है तो हाउस मत चलाइए ...(व्यवधान)

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): So, I shall adjourn the House till 11.00 a.m. tomorrow.

The flouise then adjourned" at twenty-five minutes past six of the clock till eleven of the clock on Wednesday, the 31st May, 1995.